

# THE

# **COLLECTION**

# **OF**

# MEGHALAYA ACTS AND ORDINANCES

FOR THE YEAR 2002

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### The 22<sup>nd</sup> February, 2002

No. LL(B) 11/99/91- The following Act of the Meghalaya Legislative Assembly which received the assent of the President of India is hereby published for general information.

#### MEGHALAYA ACT NO. 1 OF 2002

#### THE MEGHALAYA LOKAYUKTA AND UP LOKAYUKTAS ACT, 2000

(As passed by the Assembly on the 13<sup>th</sup> April, 2000)

(Received the assent of the President on 15<sup>th</sup> February, 2000

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 22<sup>nd</sup> February, 2002)

An

Act

To make provisions for appointment and functions at Lokayukta an Up-Lokayukta in Meghalaya and for matter connected therewith or incidental thereto.

Whereas, it is expedient to make provisions for the appointment of Lokayuktas and Up-Lokayuktas in Meghalaya for the investigation of grievance and allocations against Ministers, Legislators and other public servants in certain cases and for matters connected therewith.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

Short title, extent and commencement

1

- (1) This Act may be called the Meghalaya Lokayukta and Up-Lokayukta Act, 2000
- (2) It extends to the whole of the State of Meghalaya and applies a lso t o t he public s ervants posted out side Meghalaya in connection with the affairs of the State of Meghalaya.
- (3) It shall come into force at once.

**Definitions** 

- 2 In this Act, unless the context otherwise requires:-
  - (a) "Act" means the Me ghalaya L okyukata an d U p-Lokyukata Act, 2000;
  - (b) "Action" m eans a ction t aken by w ay of de cision, recommendation of finding or in any other manner and includes f ailure t o a ct, a nd a ll ot her e xpression connoting action shall be constructed accordingly;
  - (c) "allegation" in relation to a public servant, means any affirmation that such public servant
    - i) Has a bused his position as such to obtain any gain or favour to himself or to any other person or to c ause undue ha rm or ha rdship t o a ny other person;

- ii) Was activated in the discharge of his functions as such public servant by personal interest or improper or corrupt motive; or
- iii) Is guilty of corruption, or lack of integrity in his capacity as such public servant;
- (d) "Component authority" in relation to a public servant, means
  - i) In the case of Minister or Secretary or member of the Legislative Assembly-the Chief Minister.
  - ii) In the c ase of a ny other public s ervant- such authority as may be prescribed;
- (e) "Governor" m eans t he G overnor of t he S tate of Meghalaya.
- (f) "grievance" means a cl aim b y a p erson t hat h e substituted injustice or undue hardship in consequence of mal-administration;
- (g) "Lokyukata" m eans a pe rson appointed as t he Lokyukata a nd "Up-Lokyukata" means a p erson appointed as an Up-Lokyukata under Section 3;
- (h) "Mal-administration" means act ion t aken o r purporting t o ha ve be en t aken i n e xercise of administrative function in any case
  - i) Where s uch a ction or the a dministrative procedure or practice governing such action is unreasonable, unjust, oppressive or improperly discriminatory; or
  - ii) Where t here h as been ne gligence or undue delay i n t aking such a ction or t he administrative procedure or practice governing such action involves undue delay;
- (i) "Minister" m eans a member (other t han t he C hief Minister) of the C ouncil of M inisters by w hatever name called, for the State of Meghalaya, that is to say a Minister, a Minister of State or a Deputy Minister and also includes Parliamentary Secretary;
- (j) "Officer" means a person appointed to a public service or post in connection with the affairs of the State of Meghalaya;
- (k) "Official Gazette" means the Gazette of Meghalaya;
- (l) "Prescribed" means p rescribed by rules made under this Act;
- (m) "Public servant" denote a person falling under any of the following description and includes, subject to the provisions of the sub-section (4) of Section 8, a person who at a ny time in the post fall under a ny of the following description, namely:
  - i) Every Minister referred to in clause (i);

- ii) Every member of the Legislative Assembly of the S tate of M eghalaya not be ing the C hief Minister or Minister referred to in clause (j);
- iii) Every officer referred to in clause (j);
- iv) Chairman/Vice C hairman/and W ard Commissioners of Municipal B oard or T own Committee;
- v) A non-official Chairman including every office bearer of t hat de scription by w hatever na me called or t he Man aging D irector of a d istrict level or official of a central society or of a n apex society registered under any law relating to Co-operative Society for the time being in force:

**Explanation-** In this sub-clause, "central society" means a co-operative s ociety w hich i ncludes i n i ts m embership other c o-operative so ciety, and "apex so ciety" means a State level central society;

- vi) Every person in the service or pay of
- (ai) Any local a uthority in the S tate of M eghalaya which is notified by the State Government in this behalf in the Official Gazette.
- (aii) Any c orporation no t being a 1 ocal authority established by or under Meghalaya or Central Act and ow ned or c ontrolled by t he S tate Government. Which is n otified by the S tate Government in this behalf in the official Gazette.
- (aiii) Any Government company within the meaning of Section 617 of the Companies Act, 1956 (Central Act 1 of 1956) in which not 1 ess than fi fty-one percent of the paid up share capital is held by the State G overnment of a ny c ompany which is a subsidiary or a company in which not 1 ess than fifty one percent of the paid-up share capital is held by the State G overnment and which is notified by the State Government in this behalf in the Official Gazette.
- (aiv) Any s ociety r egistered unde r t he S ocieties Registration Act, 1960 which is owned or controlled by the State Government and which is notified by that Government in this behalf in the Official Gazette.

- (n) "Scheduled" means t he s cheduled appended t o t his Act.
- (o) "Secretary" means Chief S ecretary, A dditional C hief Secretary Principal S ecretary C ommissioner and Secretary to the G overnment of Meghalaya and includes a special S ecretary, and an A dditional Secretary, a Joint S ecretary, a D eputy S ecretary and Under Secretary and also an Officer on Special Duty to the State Government; and
- (p) "State G overnment" m eans t he Government of t he State of Meghalaya.

Appointment of Lokyukata and Up-Lokyukata.

(1) For the purpose of conducting investigation, in accordance with the provisions of this Act, the Governor shall, by warrant under his hand and seal, appoint a person to be known as the Lokyukata and one or more persons to be known as the Up-Lokyukata or Up-Lokyukatas.

#### Provided that-

3

- (a) The Lokyukatas shall be appointed a fter consultation with the Chief Justice of the Guahati High Court, the Speaker a nd t he L eader of t he Opposition in the Meghalaya Legislative Assembly, and if there be no such L eader a person elected in this behalf by the members of the opposition in that H ouse in such manner as the Speaker may direct.
- (b) The Up -Lokyukata or t he U p-Lokyukatas s hall be appointed after consultation with the Lokyukatas.

Provided f urther t hat w here t he S peaker of t he Legislative Assembly is satisfied that circumstances exist on account of which it is not practicable to consult Leader of the O pposition in accordance with c lause (a) of the proceeding proviso, he may intimate the G overnor the name of a ny other member of the O pposition in the Legislative Assembly who may be constituted under that clause instead of the Leader of the Opposition.

- (2) The Lokyukata shall be a person who is or has been a Judge of the Supreme Court or a High Court, or a civil servant of the rank of Secretary to the Government of India or Chief Secretary of a State.
- (3) The Up -Lokyukata s hall be a person who is or has been a D istrict and S essions Judge or a civil s ervant who has work as Secretary of the State Government.
- (4) Every person appointed as the Lokyukata or an Up-Lokyukata shall before entering upon his office, make

and subscribe be fore the G overnor or s ome person appointed in that behalf by him, an oath or affirmation in the form set out for the purpose in the First Schedule.

(5) The Up -Lokyukata shall b es ubject t ot he administrative c ontrol of t he L okyukata a nd, i n particular, for the pur pose of c onvenient di sposal, of investigations under this Act, the Lokyukata may issue such ge neral or special direction as be may c onsider necessary to the Up-Lokyukata.

Provided t hat not hing i n t his s ub-section sh all b e construed t o a uthorize t he L okyukata to que stion a ny finding, c onclusion o r r ecommendation of an U p-Lokyukata.

Lokyukata and Up-Lokyukata to hold no other office.

- Lokyukata or an Up-Lokyukatas, as t he cas e m ay b e, shall be a person who is not or never has been a member of parliament or a member of Legialature of any State and shall not hold a ny of fice of trust or profit other than his office as t he Lokyukatas, or as t he case may be, an Up-Lokyukata or be c onducted w ith any political party or carry on a ny bus iness or practice, a ny profession a nd accordingly be fore he enters upon his of fice, a person appointed as the Lokyukata or as the case may be, an Up-Lokyukata, shall:-
  - (a) If he is a sitting Judge or holds any other office of trust or profit, resign from such office; or
  - (b) If he is connected with any political party, sever his connection with it; or
  - (c) If he is carrying on a ny bus iness sever his connection (short of diverting himself of ownership) with the conduct management of such business; or
  - (d) If he is practicing any profession, suspend practice of such profession.

Terms of office and other conditions of service of Lokyukata and Up-Lokyukata

- (1) Every pe rson a ppointed as the Lokyukata or U p-Lokyukata shall hold office for a terms of five years from the date on which he enter upon his office or until he attain the age of 67 years whichever is earlier provided that:-
  - (a) The L okyukata o r a n U p-Lokyukata m ay, by writing by unde r hi s hand a ddressed to t he Government, resigns his office;
  - (b) The L okyukata or a n U p-Lokyukata m ay be removed from o ffice in the manner specified in Section 6:

- (2) If t he of fice of t he L okyukata o r a n U p-Lokyukata becomes vacant, o r i ft he L okyukata o r an U p-Lokyukata is by reason of a bsence or f or a ny ot her reason w hichever, unable t o perform t he duties of his office s hall until s ome ot her person a ppointed under Section 3 enters upon such office or, as the case may be until the L okyukata or s uch U p-Lokyukata or s uch resumes his duties, be performed-
  - (a) Where the office of the Lokyukata becomes vacant or where he is unable to perform the duties of his office, by the Up-Lokyukata or if there are two or more U p-Lokyukata by such one of the Up-Lokyukata as the Governor may by order direct
  - (b) Where the office of the Lokyukata or Up-Lokyukata becomes vacant or where he is unable to perform the duties of his office by the Up-Lokyukata himself or if the L okyukata s o directs by the other Up-Lokyukata, or as the case may be, such one of the other Up-Lokyukata a s may be s pecified in the direction.
- (3) On c easing to hol d of fice the L okyukata or an U p-Lokyukata shall be ineligible employment (where as the Lokyukata or an Up-Lokyukata) or in any other capacity under the Government of M eghalaya or for any employment under, or office in any such local authority, cooperation, G overnment company or society as is referred to in sub-clause (vi) of clause (m) of Section 2.
- (4) The Lokyukata shall be entitled to such pay, allowances pension, privilege and other condition of service as may be admissible to the Judge of the Supreme Court or of the High Court as the case may be, from time to time.
- (5) The Up -Lokyukata s hall be e ntitled to s uch pa y, allowances pension, privileged and other conditions of services as may admissible to the District and Session Judge from time to time.
- (6) The pay and allowance and pension, or privileges and other conditions of service of the Lokyukata or the Up-Lokyukata shall not be varied to his disadvantage during the tenure of his office.
- (7) If the L okyukata or U p-Lokyukata at the time of his appointment is in receipt of a pension (other than a disability pension) in respect of any previous service rendered under the Government of India or any of its predecessor Government or under Government of any State or any of its predecessor Government, his salary in respect of his service as Lokyukata or as the U p-Lokyukata as the case may be, shall be reduced.

- (a) By the amount of that person; and
- (b) If he has before such appointment received in lieu of a position of the pension due to him in respect of such previous service the commuted value thereof, by the amount of that portion of the pension; and
- (c) If he has before such appointment, receive a retirement gratuity in r espect of s uch pr evious s ervice, b y t he pension equivalent of that gratuity.

Removal of Lokyukata and Up-Lokyukata.

6

7

(1) Subject t o t he pr ovisions of A rticle 311 of t he Constitution of India the Lokyukata or Up-Lokyukata may be removed from his of fice by t he Government on the ground of mis-behaviour or incapacity and on no other ground;

Provided that the inquiry required to be hold under clause (2) of Article 311 of the Constitution before such removal-

- (a) In respect of Lokyukata, shall only be held by a peon appointed by the Governor being a person who is or has been a Judge of the Supreme Court or a Chief Justice of High Court; and
- (b) In respect of an Up-Lokyukata, shall be held by a person a ppointed by the G overnor being a person who is or has been a Judge of the Supreme Court or who is or has been a Judge of a High Court.
- (2) The person appointed under the proviso to sub-section (1) s hall submit the report of h is in quiry to the Governor who shall, as soon as may be, cause it to be laid before the State Legislative.
- (3) Notwithstanding anything contained in sub-section (1) the G overnor shall not r emove the L okyukata or a n Up-Lokyukata unl ess a r esolution by t he S tate Legislature s upported by a m ajority of the t otal membership of that House and a Majority of not less than two third of the members of that House present and voting, has been presented to the Governor in the same Session for such removal.

Matters which may be investigated by Lokyukata or an Up-Lokyukata

- (1) Subject to the provisions of this Act and on a complaint involving a grievance or an allegation being made in that be half, the Lokyukata may investigate any action which is taken by, or with the general to specific approval of-
  - (i) A Minister or a Secretary; and
  - (ii) Any public servant referred to in Clause (m) of Section (2); or

- (iii) Any other public servant being a public servant of a cl ass o r su b-class o f p ublic ser vants notified b y t he State G overnment i n consultation with the Lokyukata, in this behalf.
- (2) Subject to the provisions of this Act and on a complaint involving a grievance or an allegation being made in that behalf an Up-Lokyukata may investigate any action which taken by, or with the general or specific approval of the public servant not being a Minister, Secretary or other public referred to in subsection (1).
- (3) Notwithstanding anything contained in sub-section (2), the L okyukata m ay, f or r easons t o be r ecorded i n writing in vestigate a ny a ction w hich m ay be investigated by a n U p-Lokyukata under t hat s ubsection.
- (4) Where t wo or m ore Up-Lokyukata are a ppointed under t his Act, t he L okyukata m ay, be ge neral or special order, assign to each of them matters which may be investigated by them under this Act; Provided that no i nvestigation made by a n U p-Lokyukata under this Act and no action taken or thing done by him in respect of such investigation shall be open t o q uestion on t he gr ound only t hat s uch investigation related to a matter which is not assigned to him by such order.

Matter n ot su bject t o 8 investigation

- (1) Save as hereinafter provided, the Lokyukata or an Up-Lokyukata s hall not c onduct a ny investigation under this Act.
  - (a) Except on a c omplaint m ade under a nd i n accordance with Section 9; or
  - (b) In the case of a complaint involving a grievance in respect of any action-
    - (i) If su ch a ction relates t o an y m atter specified in the second schedule; or
    - (ii) If the complaint has or had any remedy by way of proceeding b efore a ny remedy by way of proceeding b efore a ny Tribunal or Court of Law.

Provided that nothing in clause (b) (ii) shall prevent the L okyukata or an U p-Lokyukata from c onducting on investigation if he is satisfied that such person could not or cannot, for sufficient c lause, have recourse to a remedy referred to in that sub-clause.

- (2) The L okyukata or a n U p-Lokyukata s hall not investigate to any action-
  - (a) In respect of which a formal and public inquiry has been ordered under the public Servants (Inquiries) Act, 1850 (Central A ct 37 of 1850), by the Government of India or by the State Government; or
  - (b) In respect of a matter which has been referred for inquiry under the C ommissions of I nquiry Act, 1952 (Central Act 60 of 1952), by the Government of India or by the State Government.
- (3) The L okyukata a nd an U p-Lokyukata s hall not investigate to any complaint which is excluded from his jurisdiction by virtue of a notification issue Section 19.
- (4) The L okyukata a nd an U p-Lokyukata s hall not investigate-
  - (a) Any c omplain i nvolving a gr ievance i ft he complaint i s made a fter t he e xpiry of t welve months f rom t he da te on w hich t he a ction complained a gainst becomes k nown t o t he complaint;
  - (b) Any c omplaint involving a n a llegation, if t he complaint is made after the expiry of five y ears from the date on which the action c omplained against is alleged to have taken place;

Provided that the Lokyukata or an Up-Lokyukata may entertain a complaint referred to in sub-clause (a), if the complainant satisfied him he had sufficient cause for not making the complaint within the period specified in that clause.

- (5) In the c ase of a ny c omplaint i nvolving a gr ievance, nothing in this Act shall be construed as em powering the L okyukata or a n U p-Lokyukata to question a ny administrative a ction i nvolving t he e xercise of a direction except where he is satisfied that the element involved in the exercise of the discretion are absent to such an extent that the direction cannot be regarded as having properly exercised.
- (6) The L okyukata s hall not investigate any complaint involving a grievance against a public servant referred to in clause (m) of section 2.
- (1) Subject to the provisions of this Act, a complaint may be unde rt his A ct t o t he L okyukata or a n U p-Lokyukata-

Provision relating to complaint.

- (a) In the case of a g rievance, by the p erson ag grieved other than a public servant.
- (b) In the case of an allegation by any person other than public servant:

Provided that, where the person aggrieved is dead or is for any reason unable to act for himself, the complaint may be made by a ny person who in law represent to his estate or, as the case may be, by a ny person who is authorised by him in his behalf.

- (2) Every complaint shall be accompanied by the complaint's own affidavit in support thereof and also affidavits of all persons f rom w hom h e cl aims t o h ave r eceived information o f f acts re lating to the accusation, v erified before a Mag istrate of F irst C lass to gether w ith a ll documents in his possession or power pertaining to the accusation.
- (3) Every complaint and affidavit under this section as well as annexures attached thereto shall be verified in the manner laid down in the C ode of C ivil P rocedure 19 08 for the verification of pleadings and affidavits respectively.
- (4) Not less than three copies of the complaint as well of each of its annexures shall be submitted by the complainant.
- (5) A c omplaint w hich do es not comply w ith any of t he foregoing provisions shall not be entertained.
- (6) Notwithstanding a nything c ontained in s ub-section (1) to (5), or in a ny o there e nactment, a ny letter written to the Lokyukata or Up-Lokyukata by a person in police custody, or in a goal or in a ny asylum or other place for insane persons, shall be forwarded to the addresses un-opened and without delay by the police of ficer or other persons incharge of s uch goal, a sylum or other place, and the Loyukata or Up-Lokyukata, as the case may be, may entertain it and treat it as a complaint but no action in respect of such complaint shall be taken unless it is accompanied or subsequently supported by a na ffidavit under sub-section (2)

Procedure in respect of investigiations

- 10 (1) Where the Lokyukata or an Up-Lokyukata possesses (after making such preliminary inquiry if any, as he deems fit) to conduct any investigation under this Act he-
  - (a) Shall forward a copy of the complaint to the public servant concerned a nd t he c ompetent a uthority concerned;
  - (b) Shall a fford t o t he public s ervant c oncerned a n opportunity to of fer his comments on s uch c omplaint and

- (c) May make such order as to the safe cu stody of documents relevant to the investigation as he deems fit.
- (2) Every such investigation shall be conducted in private, and in particular, the identity of the complainant and of the public servant affected by the investigation shall not be disclosed to the public or the press whether before during or after investigation.

Provided that the Lokyukata or an Up-Lokyukata may conduct any investigation relating to a matter of definite public importance in public, if he, for reasons to be recorded in writing, thinks fit to do so.

- (3) Save a s a foresaid, the procedure f or c onducting a ny such investigation shall be such as the Loyukata or as the case may be the U p-Lokyukata c onsiders appropriate in the circumstances of the case.
- (4) The L okyukata or a n Up-Lokyuykata m ay, i n hi s discretion, refuse to investigate or cease to investigate any complaint involving a grievance or, an allegation, if in his opinion-
  - (a) The complaint is frivolous or vexatious, or is not made in good faith or,
  - (b) There are no sufficient grounds for, investigating or, a st he c ase m ay be, f or c ontinuing t he investigation; or
  - (c) Other remedies are available to the complaint and the ci reumstances of the case it would be more proper for the complainant to avail of such remedies.
- (5) In any case where the Lokyukata or an Up-Lokyukata decides not to entertain a complaint or to discontinue any in vestigation in respect of a complaint he shall record his reasons therefore and communicate the same to the complaint and the publics ervant concerned.
- (6) The c onduct of a n investigation u nder t his A ct in respect of any action shall not affect such action or any power or d uty of a ny public s ervant t o take f urther action w ith re spect to a ny matter s ubject t o th e investigation.
- (7) The provisions of this Act shall be in addition to and not in derogation of the provisions of the Prevention of Corruption Act, 1988 or a ny other law for the time being in force.

(8) If the L okyukata de clines to i nquire i nto a ny matter against any person who may be his close relation and in case there i s n o U p-Lokyukata i n t he L okyukata Organisation in that event the Lokyukata shall submit a report to the Government with a request to refer the matter in dispute to the Chief Justice of the High Court of the State for his opinion and to decide the disoute conformity with such opinion.

Produce of evidence document and information

- (1) Subject to the pr ovisions of t his S ection, f or t he purpose of a ny i nvestigation (including the preliminary inquiry, if any, before such investigation) under this Act the Lokyukata or an Up-Lokyukata may require any public servant or any other person who in his opinion is a ble to furnish information or produce document relevant to the investigation to furnish such information to produce any such documents.
- (2) For the purpose of any such investigation, (including the pr eliminary e nquiry) the L okyyukata or a n U p-Lokyukata shal have all the powers of a Civil Court while trying a suit under the Code of Civil procedure, 1908, in respect to the following matters namely-
  - (a) Summoning and enforcing the attendance of any person and examining him on oath;
  - (b) Requiring di scovery and pr oduction of a ny document.
  - (c) Receiving evidence on affidavit
  - (d) Requisition on any public record or copy thereof from any court or office.
  - (e) Issuing commissions f or t he examination of witnesses, or documents.
  - (f) Such other matters as may be prescribed.
- (3) Any proceeding be fore the Lokyukata or an Up-Lokyukata shall be deemed to be a Judicial Proceeding within the meaning of Section 193 of the Indian Penal Code, 1860
- (4) Subject to the provisions of sub-section (5), no obligation to maintain secrecy of other restriction upon the disclosure of information obtained by or furnished to the State Government or any public servant, whether imposed by any enactment or by any rule of law shall apply to the disclosure of information for the purpose of any investigation under this Act and the State Government or any public servant shall not be entitled in relation to any such investigation to any such privilege in respect of the production of documents or the giving of evidence as is allowed by any enactment or by rule of law in legal proceedings

- (5) No person shall be required or authorised by virtue of this Act to furnish any information or answer any such question or produce so much of any document-
  - (a) As may prejudice the security of the state or the defence or i nternational r elations of I ndia (including India's relation with the Government of any ot her c ountry or w ith a ny i nternational organisation) or the in vestigation of detection of crime; or
  - (b) As may involve the disclosure of the proceeding of the C abinet of t he S tate G overnment or a ny committee of that Cabinet.

And for the purpose of this sub-section a certificate issued by the Chief Secretary certifying that any information, a nswer or portion of a document is of the nature specified inclause (a) or clause (b), shall be binding and conclusive.

(6) Subject to the provisions of sub-section (4), no persons shall be c omplied f or t he pur pose of i nvestigation under this Act to give a ny evidence or produce a ny documents which he could both be compelled to give or produce in proceedings before a Court.

Reports of Lokyukata and Up-Lokyukata

- (1) If, after investigation of any action in respect of which a complaint involving a grievance has been made, the Lokyukata or a n Up-Lokyukata is satisfied that such action has resulted in injustice or undue hardship to the complaint or any other person, the Lokyukata or an Up-Lokyukata shall by a report in writing recommended to the competent a uthority concerned that such injustice or under hardship shall be remedied or redressed in such manner and within such time as may be specified in the report
- (2) The competent a uthority to whom is seat under subsection (1), shall within one month of the expiry of the time specified in the report, intimate or c ause to be intimated to the Lokyukata, or as the case may be, the Up-Lokyukata, the action taken for compliance with the report.
- (3) If, after investigation of any action respect of which a complaint involving an allegation has been made the Lokyukata or an Up-Lokyukata is satisfied that such allegation can be substantiated either wholly or partly, be shall by report in writing communicate his finding and recommendation a long with the relevant documents, material and either evidence to competent authority.

- (4) The c ompetent a uthority s hall in timate w ithin th ree months of t he da te of r eceipt of t he r eport the Lokyukata or, as the case may be the Up-Lokyukata, the action taken on the basis of the report.
- (5) If the Lokyukata or an Up-Lokyukata is satisfied with the action taken on h is recommendation or findings referred to in sub-section (1) and (3), he shall close the case under information to the complainant, the public servant and the competent a uthority concerned, but where he is not so satisfied and if he consider that the case so deserves he may make a special report upon the case to the Government and also inform the complainant concerned.
- (6) The L okyukata a nd t he U p\_lokyukata s hall pr esent annually a consolidated report on the performances of their functions under this Act to the Governor.
- (7) On receipt of a special report under sub-section (5) or the annual report under sub-section (6), the Governor shall cause a copy thereof together with an explanatory memorandum to be laid before the Meghalaya State Legislative.
- (8) Subject to the provision of sub-section (2) of Section 10, t he L okyukata may, a thi s di rection make available, from time to time, the substance of cases closed or otherwise disposed of by him or by an Up-Lokyukata which may appear to him to be general, public, a cademic or professional interest, in such manner and to such person as he may deem appropriate.

Action in the case of false complaint

- (1) Notwithstanding a nything c ontained in any other provision of this A ct every person who wilfully or malicious makes any false complaint under this A ct shall, on conviction, be punished with imprisonment for a term which may extend to three years and shall also be liable to fine.
  - (2) No Court, except a Court of Session, in the case of a complaint investigated by the Lokyukata or a Court of Magistrate F irst Class in the case of a complaint investigated by a n U p-Lokyukata shall take cognizance of the offence under sub-section (1).
  - (3) No such Court shall take cognizance of such offence as aforesaid except on a complaint in writing made by the public prosecutor at the direction of the Lokyukata or Up-Lokyukata, as the case may be and the Court of Session may be take cognizance of the offence on such a complaint without the case being committed to it.

- (4) Such C ourt, on c onviction of a person making false complaint may award, out of the amount of fine to the complaint such amount of compensation as it think fit.
- (5) If at any stage of a proceeding under this Act before the Lokyukata or an Up-Lokyukata if appear to him that any person appearing in such proceeding or any person who find an affidavit support of a complaint made under this A ct had knowingly or wilfully give false ev idence or had fabricated false ev idence with the intention that such evidence should be used in such proceeding, the Lokyukata or an Up-Lokyukata as the case may be, may if satisfied that it is necessary and expedient in the in terest of justice, that the person should be tried summarily forgiving or fabricating, as the case may be false evidence, takes cognizance of the of fence a nd m ay, a fter gi ving t he of fender a reasonable opportunity of s howing c ause w hy be should no t be puni shed f or s uch offence, t ry s uch offender su mmarily so far as m ay be in a ccordance with the p rocedure p rescribed f or s ummary trials under the Code of C riminals procedure, 197 3 and sentence him to imprisonment for a term which may extent to six months or with fine which may extend to five thousand rupees, or with both.
- (6) When any such offence as is describe in section 175, 178, 179 or section 180 of the Indian P enal C ode is committed in the view or presence of the Loyukata or Up-Lokyukata, he may cause the offender to be detained in custody and may, at any time on the samed day take cognizance of the offence and after giving the offender a reasonable opportunity of showing cause why he should not be punish under the section, sentence the offender to simple imprisonment for a term which may extend to one month or with fine which extend to one thousand rupees, or with both.
- (7) In every case tried under sub-section (6), the Lokyukata or Up-Lokyukata, as the case may be shall record the facts constituting the offence with the statement (if any) made by the offender as well as the finding and the sentence.
- (8) Any pe rson, c onvicted on a t rial he ld under s ubsection (5) or (6) may appear to the High Court and the provisions of the C hapter X XIX of the C ode of Criminal P rocedure, 19 73, s hall, s o f ar as t hey ar e applicable apply to appeals under this subsection, and the Appealate Court may alter or reverse the finding or reduce or reverse the sentence appealed against.

(9) The provisions of sub-section (5), (6), (7) and (8) shall have effect not withstanding anything contained in the Code of C riminal P rocedure, 1973, but no thing in these su b-section shall effect the power of the Lokyukata or Up-Lokyukata, as the case may be, to proceed under sub-section (3) in respect of any offence, where it does not choose to proceed under sub-section (2), (6) and (7)

Staff of Lokyukata and Up-Lokyukata.

14

15

(1) The L okyukata m ay a ppoint, or authorise a n U p-Lokyukata or a ny of ficer s ub-ordinate t o t he Lokyukata or an Up-Lokyukata to appoint officers and other employees to assist the Lokyukata and the Up-Lokyukata i n t he di scharge of t heir functions under this Act.

Provided t hat not hing i n t his sub-section sh all b e construed to prevent any person who hold a post under the Central or the State Government from being appointed on deputation with the consent of the State Government.

- (2) The number and categories of officers and employed who may be a ppointed under sub-section (1), their salaries, allowances and other conditions of service and the administrative powers of the Lokyukata and Up-Lokyukata shall be such as may be determined by general or special order of the State Government made after consultation with the Lokyukata.
- (3) Without prejudice to the provisions of sub-section (1), the L okyukata o r a n Up-Lokyukata m ay, f or t he purpose of conducting investigation under t his A ct, utilize the service of-
  - (i) Any officer or investigation agency of the State or Central Government with the concurrence of the State Government.
  - (ii) Any other person or agency.

Secrecy of information

(1) Any information obtain by the Lokyukata or an Up-Lokyukata or members of their staff in the course of or for the purpose of any investigation under this Act and any evidence recorded or collected in connection with such information, shall, subject to the provisions of the proviso to sub-section (2) of Section 10, be treated as confidential and not withstanding anything contained in the Indian evidence Act, 1872, no Court shall be entitled to compel the Lokyukata or an Up-Lokyukata or any public servant to give evidence relating to such information or produce the evidence so recorded or collected.

- (2) Nothing in sub-section (1) shall apply to the disclosure of any information or particulars-
  - (a) For purposes of the investigation or in any report to be made any action or proceeding to be taken on such report; or
  - (b) For pur pose of a ny pr oceedings f or a n of fence under the Official Secrets Act 1923, or an offence of gi ving or fabricating f alse ev idence under the Indian Penal Code, 1860 (Central Act 45 of 1860) or f or pur poses of a ny t rial of a n of fence under section 13 or any proceeding under section 16; or
  - (c) For such other purposes as may be prescribed.
- (3) An officer or other authority prescribed in this behalf may give notice in writing to the Lokyukata or an Up-Lokyukata, as t he case may be, with respect to any documents or information specified in the notice or any class of documents or information so specified that in opinion of the State Government the disclosure of the documents or information or of documents or information of the class would be contrary to public interest, and where such notice is giving, nothing in this act; shall be construed as authorising or requiring the Lokyukata, and the Up-Lokyukata, for the reason to be recorded, is of the opinion that disclosure of such document or information involves no public interest, to c ommunicate t o a ny pe rson a ny doc ument or information specified in the notice or any documents or information of a class so specified.

Intentional insults or interruption to, or bring into disrepute, Lokyukata or Up-Lokyukata.

- (1) Whoever intentionally offers any insults, or cause any interruption to the L okyukata or a n U p-Lokyukata while t he L okyukata or t he U p-Lokyukata i s conducting any investigation under this Act, shall, on conviction, be punished with simple imprisonment for a term which may extend to six months or with fine, or with both.
  - (2) Whoever, by w ords s poken or intended to be read, makes or publishes any statements or does any other act, which is calculated to bring the Lokyukata or an Up-Lokyukata into this disrepute, shall on conviction, be puni shed with simple imprisonment for a term which may extend to six months, or with fine or with both.

The provisions of sub-section (2) to (6) of Section 199 of the Code of Criminal procedure, 1973, shall apply a relation to an of fence under sub-section (1) or sub-section (2) as they apply in relation to an offence referred to in sub-section (2) of the said section 199 subject to the modification that no complaint in respect of such offence shall be made by the public prosecutor except with the provisos sanction:-

- (a) In the c ase of a n o ffence a gainst the L okyukata of the Lokyukata.
- (b) In the case of an offence against an Up-Lokyukata of the Up-Lokyukata concerned.

Protection of action taken in good faith.

- 17 (1) No s uit, p rosecution or other legal proceeding shall lie against the Lokyukata or an Up-Lokyukata or against any officers, e mployee, a gency or p erson r eferred t o i n Section 14 in respect of anything which is in good faith done or intended to be done under this Act, or any rule or order made there under.
  - (2) No proceedings of the L okyukata or the Up-Lokyukata shall be hold bad for want of form and except on the ground or jurisdiction no proceedings or decision of the Lokyukata or the Up-Lokyukata shall be liable to be challenged, reviewed, quashed or called in question in any court.

Conferment of additional functions of Lokyukata & Up-Lokyukata etc.

- 18 (1) The State Government may, by notification published in the O fficial G azette a nd a fter c onsultation with the Lokyukata, confer on the Lokyukata or an Up-Lokyukata as the case may be such additional function in relation to the eradication of corruption as may be specified in the notification.
  - (2) The State Government may, by order in writing and after consultation with the Lokyukata, confer on the Lokyukata or a n U p-Lokyukata such pow ers of t he s upervisory nature o ver ag encies, au thorities o r o fficers set -up, constituted or appointed by the State Government for the eradication of corruption.
  - (3) The S tate Government m ay, by order in w riting a nd subject t o s uch c onditions a nd limitations a s m ay be prescribed in t he or der, r equire t he L okyukata to investigate any action being an action in respect of which a c omplaint m ay be m ade un der t his A ct, t o the Lokyukata or a n U p-Lokyukata a nd notwithstanding anything c ontained i n t his A ct the L okyukata shall comply with such order;

Provided t hat t he L okyukata may e ntrust i nvestigation o f any s uch a ction (being a ction i n r espect of w hich a complaint may be made under this Act to an Up-Lokyukata) or an Up-Lokyukata

(4) When a ny a dditional f unctions a re c onferred on t he Lokyukata or an Up-Lokyukata under sub-section (1) or when the Lokyukata or an Up-Lokyukata is investigate any action under sub-section (3), the Lokyukata or Up-Lokyukata shall exercise the same powers and discharge the s ame f unctions as he would in the c ase of a ny investigation m ade on a c omplain involving a n allegation a nd the provisions of this A ct shall a pply accordingly.

Power to exclude complaint against certain classes of public servants.

19

(1) The S tate G overnment may in consultation with the Lokyukata and on being satisfied that it is necessary or expelient in the public interest to do, exclude, by notification in the official Gazette, complaints involving a grievance or an allegation against persons belonging to any class of publics ervants pecified in the notification, from the jurisdiction of the Lokyukata or, as the case may be, Up-Lokyukata;

Provided t hat no such not ification s hall be i ssued in respect of publics ervants holding posts carrying a minimum s alary (excluding a llowance of three thousand rupees or less)

(2) Every notification issued under sub-section (1) shall be laid, as soon as may be after it is issued, before the State Legislative while it is in session for a total period of thirty days which may be comprised in one session or in more than one successive sessions, and if, be fore the expiry of the said period the House agrees in making any modification in the notification or the House agrees that the notification should be annulled and notifies such decision in the Official Gazette, then otification shall from the date of publication of such decision have effect only in such modified form or be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done by virtue of that notification.

Delegation of powers and duties

The Lokyukata or an Up-Lokyukata may, by a general or special order in writing, direct that any power conferred or duties i mposed on hi m by or under this Act (except the powers to make reports to the Government under Section 12) may a lso be exercised or discharged by such of the officers, employees or agencies referred to in Section 14 as may be specified in the order.

Power to make rules

- 21 (1) The S tate G overnment may, by notification in the Official gazette, make rules for the purpose of carrying out the provisions of this Act.
  - (2) In particular, and without prejudice to the generality of the foregoing provisions, such rules may provide for-
    - (a) The a uthorities f or pur poses r equired to be prescribed unde r sub-clause (ii) o f cl ause (b) o f section 2;
    - (b) The a llowances a nd pe nsion pa yable to a nd ot her conditions of s ervice of t he L okyukata a nd U p-Lokyukata;
    - (c) The from, in which complaints may be made and the fees, if any, which may be changed and the security, for the cost of the person a gainst whom a nallegation is made which may be required to be furnished in respect threreof;
    - (d) The powers of a Civil Court which may be exercised by the Lokyukata or an Up-Lokyukata.
    - (e) Any o ther matter which is to be prescribed or in respect of which this Act makes no provision or makes insufficient provision and provision is in the opinion of the State Government necessary for the proper implementation of this Act.
  - (3) Every rule made under this Act shall be laid as soon as may be, after it is made, before the State Legislature.
- For the removal of doubts it is hereby declared that nothing in this Act shall be construed to authorize the Lokyukata or an Up-Lokyukata to investigate any allegation against-
  - (a) The Chief Justice or any Judge of the High Court.
  - (b) Any officer or servant of High Court;
- If any difficulty arise in giving effect to the provisions of this Act, the State Government may make such order, not in consistent with the provision of the Act, as may appear to it to be necessary for purpose of removing the difficulty;

Provided that no such power shall be exercised after the expiry of a period of two years from the commencement of this Act.

#### S. DYKES

Deputy Secretary to the Govt. Of Meghalaya,

Law (B) Department.

## The 26<sup>th</sup> March, 2002

No. LL(B) 17/96/330- The Meghalaya Appropriation (No. I) Act, 2002 (Act No.2 of 2002) is hereby published for general information.

#### **MEGHALAYA ACT NO. 2 OF 2002**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 26<sup>th</sup> March, 2002

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 26<sup>th</sup> March, 2002)

THE MEGHALAYA APPROPRIATION NO.1 ACT, 2002

An

Act

To authorise payment and appropriation of certain further sums out of the Consolidated Fund of Meghalaya for the services of financial year 2001-2002

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-third Year of the Republic of India as follows:-

Commencement
Withdrawal of Rs.

1

Short title and

(1) This A ct may be called the Meghalaya A ppropriation (No. I) Act, 2002

Withdrawal of Rs. 50,15,61,233 from and out of the Consolidated Fund of Meghalaya

From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rupees fifty crores, fifteen lakhs, sixty one thousand, two hundred thirty three towards defraying the several charges which will come in the course of payment during the financial ye ar 2001 -2002 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3 The sums authorised to be withdrawn from and out of the Consolidated F und of Meghalaya by t his A ct, s hall be appropriated for the services and purposes expressed in the Schedule in relation to the Financial year 2001-2002.

## SCHEDULE

(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	o. Services and Purpose	es	Sun	ns not exce	eding
	(Major Heads)				
			Voted by	Charged o	n Total
			the th	e Consolida	ated
			Assembly	Fund	
			•		D
			Rs.	Rs.	Rs.
	2011-Parliamentary/State/Union	Revenue	1,13,26,000	7,00,000	1,20,26,000
	Territory Legislature				
1. 〈	2058-Stationery and Printing	Capital			
	4058-Capital Outlay on Stationery				
	-				
,	and Printing	)			
2.	2012-Governor	Revenue	•••	•••	•••
	4216-Capital Outlay on Housing	Capital	•••	•••	•••
3.	2013-Council of Ministers 2070-Other Administrative	Revenue	8,00,262		8,00,262
)	Services, etc	) The venue	0,00,202	•••	0,00,202
4.	2014-Administration of Justice	Revenue	12,70,100	•••	12,70,100
5.	2015-Elections	Revenue	•••	•••	
	<ul> <li>2029-Land Revenue</li> <li>2245-Relief on account of Natural Calamities</li> <li>2250-Other Social Services</li> <li>3475-Other General Economic Services</li> </ul>	Revenue	1,00,00,000		1,00,00,000
6. {	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry	Capital			

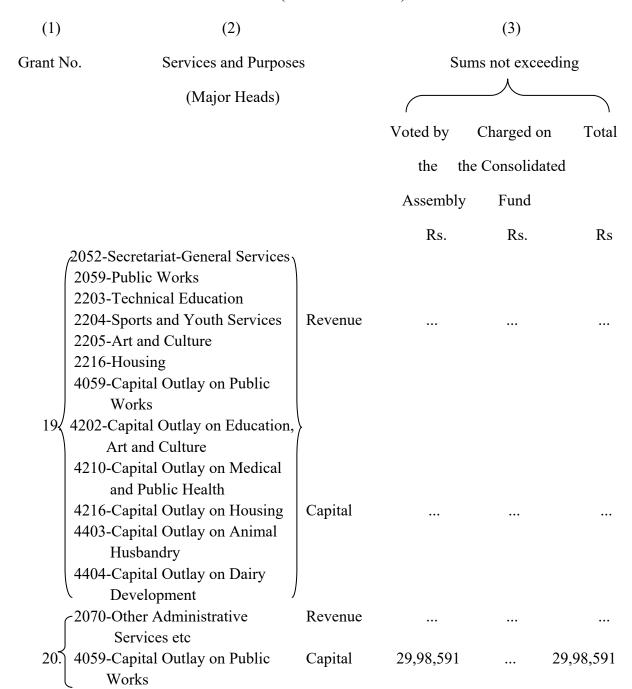
## SCHEDULE

(See Section 2 & 3)

(1)	(2)			(3)		
Grant 1	No. Services and Purpose	Services and Purposes		Sums not exceeding		
	(Major Heads)					
			Voted by	Charged or	n Total	
			the th	e Consolida	ted	
			Assembly	Fund		
			Rs.	Rs.	Rs.	
7.	2030-Stamps and Registration	Revenue	7,86,670		7,86,670	
8.	2039-State Excise	Revenue	•••	•••	•••	
	2040-Sales Tax 2045-Other Taxes and Duties on Commodities and Services (2041-Taxes on vehicles	Revenue				
10.	2070-Other Administrative Services etc 3055-Road Transport 5053-Capital Outlay on Civil	Revenue	7,74,06,668	7	7,74,06,668	
	Aviation 5055-Capital Outlay on Road Transport (2045-Other Taxes and Duties on	Capital				
,	Commodities and Services 2501-Special Programme for Rural Development	Revenue				
11.	2801-Power 2810-Non-Conventional Sources of Energy					
	(6801-Loans for Power Project	Capital	1,00,26,700	1	,00,26,700	
	2047-Other Fiscal Services	Revenue	•••	•••		
12	2048-Appropriation for reduction or avoidance of Debt	Revenue	•••	•••	•••	
124	2049-Interest Payments 2051-Public Services Commission	Revenue				
,	(2031-rubile Services Commission	Revenue	•••	•••	•••	

24
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purpose	es	Sur	ns not excee	eding
	(Major Heads)				
	,		/		_ \
			Voted by	Charged or	n Total
			the th	e Consolidat	ted
			Assembly	Fund	
			Rs.	Rs.	Rs
	2052-Secretariat General Services				
	2251-Secretariat Social Services	Revenue	3,80,000		3,80,000
J	3451-Secretariat Economic	}			
13.	Services				
	5275-Capital Outlay on other	Capital		•••	•••
	Communication Services	_			
	2053-District Administration	Revenue	•••	•••	•••
15.	2054-Treasury and Accounts	Revenue	•••	•••	•••
	Administration 2055-Police				
1	2070-Other Administrative	Revenue	28,96,700	30,292	29,26,939
	Services etc	Revenue	20,90,700	30,292	29,20,939
16.	2216-Housing	}			
10.	4059-Capital Outlay on Police				
	4216-Capital Outlay on Housing	Capital	•••	•••	•••
ſ	2056-Jails	Revenue			•••
17.	4059-Capital Outlay on Public Works	Capital			•••
1	2058-Stationery and Printing	Revenue	25,00,000	•••	25,00,000
J	4058-Capital Outlay on Stationery	1			
18.	and Printing	}			
l	4216-Capital Outlay on Housing	Capital	•••		



(1)	(2)			(3)	
Grant N	No. Services and Purpose	es	Sur	ns not exc	ceeding
	(Major Heads)				
			Voted by	Charged	on Total
			the th	e Consoli	dated
			Assembly	Fund	
			Rs.	Rs.	Rs
21	2075-Miscellaneous General Services  2202-General Education  2203-Technical Education  2204-Sports and Youth Services  2205-Art and Culture  2236-Nutrition  3425-Other Scientific Research  3454-Census, Survey and Statistics  4202-Capital Outlay on Education Art and Culture  4204-Capital Outlay on Education Sports, Art and Culture  6202-Loans for Education, Art and Culture				15,50,90,981
·	2070-Other Administrative Services etc	Revenue	1,26,25,000	•••	1,26,25,000
22	2216-Housing 4059-Total Outlay on Public Works	Capital			
23.	2070-Other Administrative Services etc	Revenue	2,43,574		2,43,574
24.	2071-Pensions and other Retirements Benefits	Revenue			
25.	2075-Miscellaneous General Services	Revenue	•••		

27
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant No.	Services and Purpose	S	Sur	ns not exc	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			the th	e Consolic	lated
			Assembly	Fund	
			Rs.	Rs.	Rs
221	10-Medical and Public Health 11-Family Welfare 10-Capital Outlay on Medical	Revenue	2,85,05,000		2,85,05,000
26.	and Public Health  16-Capital Outlay on Family  Welfare	Capital			
221	15-Water Supply and Sanitation 16-Housing 15-Capital Outlay on Water	Revenue			
(22)	Supply and Sanitation  16-Capital Outlay on Housing  16-Housing	Capital Revenue	 		
28. 42	16-Capital Outlay on Housing 17-Capital Outlay on Urban Development	≻ Capital			
221	16-Housing 17-Urban Development 16-Capital Outlay on Housing	Revenue			
1	7-Capital Outlay on Urban Development	Capital			
	20-Information and Publicity	Revenue	•••		
	30-Labour and Employment 56-Civil Supplies	Revenue Revenue	 95,19,989	•••	 95,19,989
	08-Capital Outlay on Food Storage and Warehousing	Capital			
	35-Social Security and Welfare 35-Loans for Social Security	Revenue Capital	<b></b>		•••
02.	and Welfare	Supitui	•••	•••	•••

(1)	(2)			(3)	
Grant No.	Services and Purpose	es	Sur	ms not exce	eeding
	(Major Heads)				
			Voted by	Charged o	on Total
			the th	e Consolida	ated
			Assembly	Fund	
222	5 Walfara of S.CS. S.TS and		Rs.	Rs.	Rs
222 222 403	Other B.CS 35-Social Security and Welfare 36-Nutrition 59-Capital Outlay on Public Works 35-Capital Outlay on Social	Revenue	57,82,477		57,82,477
622	Security and Welfare 25-Loans for Welfare of S.CS, S.TS and Other B.CS 35- Social Security and Welfare	Capital Revenue			
	75-Miscellaneous General				
362	Services 35-Social Security and Welfare	Revenue	7,36,810		7,36,810
	50-Other Social Services 1-Secretariat Economic Services	Revenue Revenue	10,00,000		10,00,000
	25-Co-operation 5-Capital Outlay on Co-operation	Revenue	61,10,000		61,10,000
	35-Capital Outlay of other Agricultural Programmes 25-Loans for Co-operation	Capital	1,24,88,000		1,24,88,000
	52-North Eastern Areas (Special Areas Programme)	Revenue			
40. 455	2-Capital Outlay on North Eastern Areas	Capital			

# SCHEDULE-contd. (See Section 2 & 3)

(1) (2) (3) Grant No. Services and Purposes Sums not exceeding (Major Heads) Voted by Charged on Total the Consolidated the Assembly Fund Rs. Rs. Rs 41. 3454-Census, Surveys and Revenue **Statistics** 2216-Housing 3475-Other General Economic Revenue Services 2216-Housing 2401-Crop Husbandry 2408-Food Storage and Warehousing Revenue 2415-Agricultural Research and Education 2702-Minor Irrigation 43. 4216-Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4416-Investments in Agricultural Capital Financial INST 4702-Capital Outlay on Minor Irrigation 6401-Loans for Crop Husbandry 2701-Medium Irrigation-II-Works Under E. And D Wing P.W.D Medium Irrigation Projects Revenue 2711-Flood Control 44.) 4701-Capital Outlay on Medium Irrigation 4711-Capital Outlay on Flood Capital

**Control Projects** 

# SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)	
Grant No.	Services and Purpose	es	Sur	ns not excee	ding
	(Major Heads)				
			Voted by	Charged on	Total
			the the	e Consolidat	ed
			Assembly	Fund	
			Rs.	Rs.	Rs
(22	216-Housing				
,	102-Soil and Water Conservation	Revenue			
45. 24	115-Agricultural Research and				
	Education	_			
46. 25	501-Special Programmes for	Revenue	90,00,000	•••	90,00,000
22	Rural Development				
	216-Housing 235-Social Security and Welfare				
	103-Animal Husbandry	Revenue			
ľ	115-Agricultural Research and	Revenue	•••	•••	•••
[24	Education				
(40	059-Capital Outlay on Public				
	Works				
44	103-Capital Outlay on Animal				
47.√	Husbandry	}			
62	225-Loans for Welfare of S.CS,	Capital	•••		
	S.TS and other B.CS	) 1			
(64	103-Loans for Animal Husbandry	,			
(22	216-Housing	)			
24	104-Dairy Development	}			
48. 24	115-Agricultural Research and	Revenue	60,00,000	•••	60,00,000
	Education	)			
- 1	216-Housing				
	105-Fisheries				
49. ∫ 24	115-Agricultural Research and	Revenue			
)	Education				
	216-Capital Outlay on Housing		•••	•••	•••
<b>\44</b>	105-Capital Outlay on Fisheries	<sup>)</sup> Capital	•••	•••	•••

(1) (2) (3) Services and Purposes Grant No. Sums not exceeding (Major Heads) Voted by Charged on Total the Consolidated the Assembly Fund Rs. Rs. Rs 2406-Forestry and Wild Life 2415-Agricultural Research and Revenue 1,75,00,000 1,75,00,000 Education 4406-Capital Outlay on Forestry Capital and Wild Life 2216-Housing 2236-Nutrition 2401-Crop Husbandry 2501-Special Programmes for Revenue 28,70,000 28,70,000 Rural Development 2505-Rural Employment 2515-Other Rural Development **Programmes** 4216-Capital Outlay on Housing 4515-Capital Outlay on Rural Capital 51. Development 6515-Loans for other Rural **Development Programmes** 2852-Industries Revenue 4854-Capital Outlay on Cement and non-Metallic Mineral 52. \ 4885-Capital Outlay on Industries \ Capital 3,20,00,000 3,20,00,000 and Minerals 6885-Loans for other Industries and Mineral

(1)	(2)			(3)	
Grant No	o. Services and Purposes		Sı	ıms not exce	eeding
	(Major Heads)				
			Voted by	Charged o	on Total
			the the	he Consolid	ated
			Assembly	y Fund	
			Rs.	Rs.	Rs
	2216-Housing		2.57	1231	
	2851-Village and Small Industries   Re 4851-Capital Outlay on Village	venue	1,88,014	•••	1,88,014
{	and Small Scale Industries		•••	•••	•••
53.	6851-Loans for Village and Small Ca Industries	pital			
54.	4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Scale Industries	venue pital	7,86,37,450 		7,86,37,450
	6851-Loans for Village and Small Industries  2853-Non-Ferrous Mining and Metallurgical Industries  4216-Capital Outlay on Housing	venue			
55.		pital	9,18,000		9,18,000
(	and Metallurgical Industries) 3054-Roads and Bridges Re	venue	•••		
56.	1	pital			
1	and Bridges  3452-Tourism  4059-Capital Outlay on Public  Works	venue	12,24,000		12,24,000
	5275-Capital Outlay on other Communication Services 5452-Capital Outlay on Tourism 7452-Loans for Tourism	pital			

33
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purposes	S	Sur	ms not exceeding	g
	(Major Heads)			\	
			Voted by	Charged on	\ Total
			Voted by	Charged on	Total
			the th	e Consolidated	
			Assembly	Fund	
			Rs.	Rs.	Rs
58.	3606-Aid Materials and Equipment	Revenue			•••
59.	5465-Investment in General	Capital			
	Financial and Training Institutions				
	6003-Internal Debt. Of the State Government	Capital			
	6004-Loans and Advances from the Central Government	Capital		•••	
60.	7610-Loans to Government Servants etc	Capital			
61.	7615-Miscellaneous Loans	Capital	•••	•••	
62.	7810-Inter-State Settlement	Capital			•••
63.	7999-Appropriation to Contingency Fund	Capital			
	Total	. 50,08,	30,994 7,30,2	239 50,15,61,23	3

L.M.SANGMA,

Deputy Secretary,

Government of Meghalaya,

Law Department,

Shillong

### The 30<sup>th</sup> March, 2002

No. LL(B) 17/96/314- The Meghalaya Appropriation (Vote-on-Account) Act, 2002 (Act No.3 of 2002) is hereby published for general information.

#### **MEGHALAYA ACT NO. 3 OF 2002**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 28<sup>th</sup> March, 2002

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 30<sup>th</sup> March, 2002)

THE MEGHALAYA APPROPRIATION (Vote-on-Account) ACT, 2002

An

Act

To provide for the withdrawal of certain further sums out of the Consolidated Fund of Meghalaya for the services of financial year 2002-2003

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-third Year of the Republic of India as follows:-

1

Short title and Commencement

- (1) This A ct may be called the Meghalaya Appropriation (Vote-on-Account) Act, 2002
- (2) It shall come into force on the first day of April, 2002

Withdrawal of Rs. 469,90,81,432 from and out of the Consolidated Fund of Meghalaya for the financial year 2002-2003

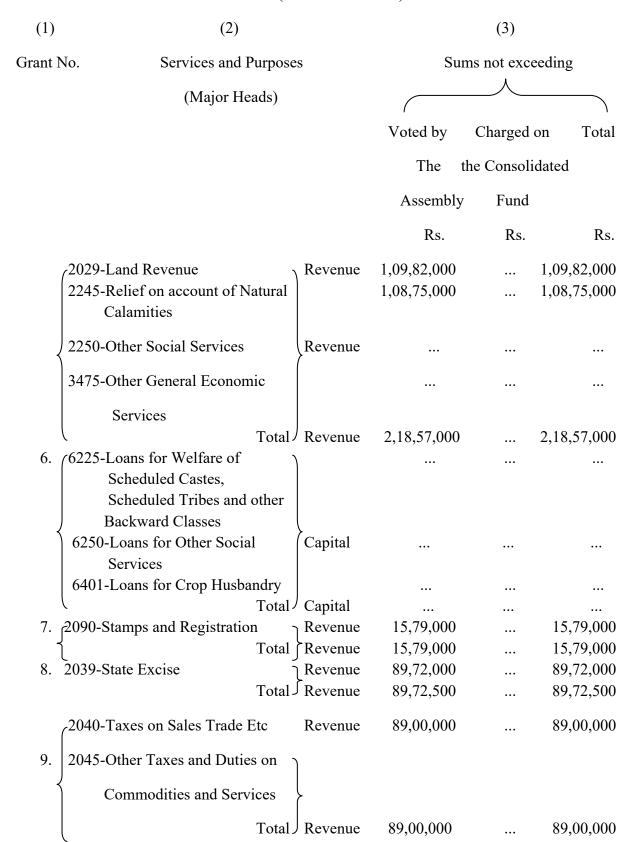
From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rupees four hundred sixty nine crores, ninety lakhs, eighty one thousand, four hundred thirty two towards defraying the several charges which will come in the course of pa yment be ginning on the first day of A pril, 2002 in respect of the ser vices specified in Column (2) of the Schedule.

Appropriation

3 The sums authorised to be withdrawn from and out of the Consolidated F und of Meghalaya by t his A ct, s hall be appropriated for the services and purposes expressed in the Schedule in relation to the Financial year 2002-2003.

35
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purposes	S	Sur	ns not exce	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			the th	ne Consolic	lated
			Assembly	Fund	
			Rs.	Rs.	Rs.
	2011-Parliamentary/State/Union	Revenue	1,88,00,590	6,03,66	1,94,04,250
	Territory Legislature				
1.	2058-Stationery and Printing Total	Revenue	9,82,500 1,97,83,090	 6,03,660	9,82,500 2,03,85,75
)	4058-Capital Outlay on Stationery	Capital	1,75,000		1,75,000
	and Printing				
	Total )	Capital	1,75,000		1,75,000
2.	- 2012-Governor Total	Revenue Revenue	7,500 7,500	59,85,750 59,85,750	
	4216-Capital Outlay on Housing Total	Capital Capital			
3.	-2013-Council of Ministers	-	1,21,00,000		1,21,00,000
$\left\{ \right.$	2070-Other Administrative Services, etc	>			
l			1,21,00,000		1,21,00,000
4. \	2014-Administration of Justice	_	76,92,500		1,04,75,000
۔ ر	-	Revenue	76,92,500		1,04,75,000
5. {	· · · · · · · · · · · · · · · · · · ·	_	1,41,00,000	•••	1,41,00,000
l	_ I otal J	Revenue	1,41,00,000	•••	1,41,00,000



37
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purpose	S	Su	ıms not exce	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			The	the Consoli	dated
			Assembly	y Fund	
			Rs.	Rs.	Rs.
	2041-Taxes on Vehicles	Revenue	1,46,75,000		1,46,75,000
	2070-Other Administrative		37,50,000		37,50,000
	Services etc				
	3055-Road Transport				
	Total	Revenue	1,84,25,000		1,84,25,000
10.	5053-Capital Outlay on Civil	Capital	12,50,000		12,50,000
	Aviation				
	5055-Capital Outlay on Road		1,13,75,000		1,13,75,000
	Transport				
	Total )	Capital	1,26,25,000		1,26,25,000

38
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purposes	S	Su	ms not exce	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			the tl	he Consolid	ated
			Assembly	Fund	
			Rs.	Rs.	Rs.
ı	2045-Other Taxes and Duties on	Revenue	10,32,500		10,32,500
	Commodities and Services				
	2501-Special Programmes for		27,50,000		27,50,000
	Rural Development				
	2801-Power		3,00,00,000		3,00,00,000
11.	2810-Non-Conventional Sources		35,00,000		35,00,000
	of Energy				
	Total	Revenue	3,72,82,500		3,72,82,500
	6801-Loans for Power Projects	Capital	13,75,00,000	<b></b> 1	14,75,00,000
	Total ,	Capital	13,75,00,000	1	3,75,00,000

(1)	(2)			(3)	
Grant N	No. Services and Purpose	S	Su	ıms not exce	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			The	the Consoli	dated
			Assembly	y Fund	
			Rs.	Rs.	Rs.
12	2047-Other Fiscal Services	Revenue	2,42,500		2,42,500
	Total	Revenue	2,42,500	•••	2,42,500
	2048-Appropriation for Reduction	Revenue	1	,16,02,250	1,16,02,250
	or Avoidance of Debt				
	Total	Revenue	1	,16,02,250	1,16,02,250
	2049-Interest Payment	Revenue	40	,58,08,856	40,58,08,856
	Total	Revenue	40	,58,08,856	40,58,08,856
	2051-Public Services Commission	Revenue		27,99,750	27,99,750
	Total <sup>7</sup>	Revenue	•••	27,99,750	27,99,750
•	2052-Secretariat General Services	Revenue	7,33,75,000		7,33,75,000
	2251-Secretariat Social Services		77,50,000	•••	77,50,000
	3451-Secretariat Economic		1,21,25,000		1,21,25,000
	Services				
13.	Total	Revenue	9,32,50,000		9,32,50,000
	5275-Capital Outlay on other	Capital			
	Communication				
	Total /	Capital			

SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purpose	es	Sums not exceeding		
	(Major Heads)				
			Voted by	Charged	on Total
			the th	e Consolio	dated
			Assembly	Fund	
			Rs.	Rs.	Rs.
14.	2053-District Administration	Revenue	2,15,88,250	•••	2,15,88,250
	Total	Revenue	2,15,88,250		2,15,88,250
15.	2054-Treasury and Accounts	Revenue	1,87,68,000	•••	1,87,68,000
	Administration	D	1.07.60.000		1 07 60 000
	Total	Revenue	1,87,68,000		1,87,68,000
	2055-Police	Revenue	27,07,29,000	•	27,07,72,750
	2070-Other Administrative Services etc		2,27,50,000		2,27,50,000
	2216-Housing		25,00,000		25,00,000
	Total	Revenue	29,59,79,000	43,750	29,60,22,750
16.	4055-Capital Outlay on Police	Capital	39,25,000	•••	39,25,000
•	4059-Capital Outlay on Public Works	1			•••
	4216-Capital Outlay on Housing				
	Total	Capital	39,25,000	•••	39,25,000
,	2056-Jails	Revenue	91,92,000		91,92,000
	Total	Revenue	91,92,000		91,92,000
17	4059-Capital Outlay on Public Works	Capital			
	Total	Capital		•••	
	2058-Stationery and Printing	•	1,86,25,000		1,86,25,000
	Total		1,86,25,000	•••	1,86,25,000
10	4058-Capital Outlay on Stationery	Capital	6,50,000		6,50,000
18.	and Printing 4216-Capital Outlay on Housing				
	Total	Capital	6,50,000		6,50,000

41
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)		(3)		
Grant 1	No. Services and Purpose	es	Sums not exceeding		
	(Major Heads)				
			Voted by	Charged	on Total
			the th	e Consoli	dated
			Assembly	Fund	
			Rs.	Rs.	Rs.
	2052-Secretariat General Services	Revenue	46,25,000		66,25,000
	2059-Public Works		15,87,50,775		15,87,50,775
	2203-Technical Education		•••		
	2204-Sports and Youth Services		•••		
	2205-Art and Culture		•••		
	2216-Housing		98,77,500		98,77,500
	Total	Revenue	17,32,49,275		17,32,49,275
	4059-Capital Outlay on Public		2,01,07,500		2,01,07,500
	Works				
19	4202-Capital Outlay on Education		60,50,000		60,50,000
	4210-Capital Outlay on Medical		7,50,000		7,50,000
	and Public Health				
	4216-Capital Outlay on Housing		21,37,500		21,37,500
	4403-Capital Outlay on Animal		•••		
	Husbandry				
	4404-Capital Outlay on Dairy		•••		•••
	Development				
	Total	Capital	2,90,45,000		2,90,45,000

42
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purpose	es :	Sur	ms not exce	eeding
	(Major Heads)				
	,		1		)
			Voted by	Charged	on Total
			the th	ne Consolid	lated
			Assembly	Fund	
			Rs.	Rs.	Rs.
1	2070-Other Administrative	Revenue	8,23,94,250		8,23,94,250
	Services etc				
J	Total	Revenue	8,23,94,250		8,23,94,250
20.	4059-Capital Outlay on Public	Capital	•••		
	Works				
	Total)	Capital	•••		•••

43
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)				
Grant N	No. Services and Purpose	es	Sur	Sums not exceeding		
	(Major Heads)					
			Voted by	Charged	on Total	
			the th	ne Consoli	dated	
			Assembly	Fund		
			Rs.	Rs.	Rs.	
	/2075-Miscellaneous General	Revenue	15,000	•••	15,000	
	Services					
	2202-General Education		65,26,34,500		65,26,34,500	
	2203-Technical Education		1,64,50,000		1,64,50,000	
	2204-Sports and Youth Services		2,52,07,250		2,52,07,250	
	2205-Art and Culture		1,44,25,000		1,44,25,000	
J	2236-Nutrition					
21.	3425-Other Scientific Research	}	6,75,000		6,75,000	
	3454-Census, Survey and Statistic		6,50,000	•••	6,50,000	
	Total	Revenue	71,00,56,750		71,00,56,750	
	4202-Capital Outlay on Education	Capital				
	6202-Loans for Education, Sports,		•••			
	Art and Culture					
	Total	Capital	•••		•••	
	2070-Other Administrative	Revenue	92,50,000		92,50,000	
	Services etc					
22.	2216-Housing	<b>&gt;</b>	47,00,000		47,00,000	
	Total	Revenue	1,39,50,000		1,39,50,000	

44
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purpose	es	Sums not exceeding		
	(Major Heads)				
			Voted by	Charged	on Total
			the th	e Consolid	ated
			Assembly	Fund	
			Rs.	Rs.	Rs.
ſ	- 2070-Other Administrative	Revenue	27,80,000		27,80,000
23	Services etc	}			
	Total	Revenue	27,80,000		27,80,000
`	- 2871-Pensions and Other	Revenue	19,24,25,000	1	19,24,25,000
24	Retirement Benefits	<b>&gt;</b>			
	Total	Revenue	19,24,25,000	1	9,24,25,000
(	2075-Miscellaneous General	Revenue	8,00,000		8,00,000
25,	Services	<b>&gt;</b>			
	Total <i>,</i>	Revenue	8,00,000		8,00,000
	γ 2210-Medical and Public Health	Revenue	20,21,98,500	2	20,21,98,500
	2211-Family Welfare		3,05,17,000		3,05,17,000
	Total	Revenue	23,27,16,000	2	25,27,16,000
	4210-Capital Outlay on Medical	Capital	2,50,82,500	•••	2,50,82,500
26.	and Public Health		, , ,		
	4211-Capital Outlay on Family		20,00,000		20,00,000
	Welfare		, .,		, -,
	Total)	Capital	2,70,82,500		2,70,82,500

45
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purpose	S	Sun	ns not exc	ceeding
	(Major Heads)				
			Voted by	Charged	l on Total
			the th	e Consoli	idated
			Assembly	Fund	I
			Rs.	Rs.	Rs.
ı	2215-Water Supply and Sanitation	Revenue	13,20,50,000		13,20,50,000
	2216-Housing		3,50,000		3,50,000
	Total	Revenue	13,24,00,000	•••	13,24,00,000
27.	4215-Capital Outlay on Water	Capital	21,63,00,000		21,63,00,000
	Supply and Sanitation				
	4216-Capital Outlay on Housing		7,50,000	•••	7,50,000
	Total	Capital	21,70,50,000		21,70,50,000
ı	2216-Housing	Revenue	3,45,77,000		3,45,77,000
	Total	Revenue	3,45,77,000		3,45,77,000
28.	4216-Capital Outlay on Housing	Capital	18,47,500		18,47,500
	6216-Loans for Housing		2,75,500		2,75,500
	Total .	Capital	21,22,500		21,22,500

46
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purposes	s	Sum	ns not exce	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			the the	e Consolid	lated
			Assembly	Fund	
			Rs.	Rs.	Rs.
			KS.	KS.	KS.
(	2216-Housing	Revenue	•••	•••	•••
	2217-Urban Development		3,21,00,000	•••	3,21,00,000
	Total	Revenue	3,21,00,000		3,21,00,000
{	4216-Capital Outlay on Housing	Capital	1,75,000		1,75,000
29.	4217-Capital Outlay on Urban		3,51,25,000		3,51,25,000
	Development				
	Total	Capital	,53,00,000		3,53,00,000
ſ	-2220-Information and Publicity	Revenue	1,08,08,500		1,08,08,500
30.	Total	Revenue	1,08,08,500		1,08,08,500
31.	-2230-Labour and Employment	Revenue	2,60,01,000	•••	2,60,01,000
{	Total	Revenue	2,60,01,000		2,60,01,000
(	3456-Civil Supplies	Revenue	89,19,500		89,19,500
	Total	Revenue	89,19,500		89,19,500
32	4408-Capital Outlay on Food	Capital	•••		•••
	Storage and Warehousing				
	Total	Capital			

47
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)		
Grant N	No. Services and Purpose	. Services and Purposes		Sums not exceeding		
	(Major Heads)					
			Voted by	Charged	on Total	
			the the	e Consolio	lated	
			Assembly	Fund		
ı	(2235-Social Security and Welfare	\Revenue	Rs.	Rs.	Rs.	
	Total	Revenue				
33:	6235-Loans for Social Security	Capital	2,50,000		2,50,000	
	and Welfare					
	Total	Capital	2,50,000		2,50,000	
	2225-Welfare of S.CS, S.TS and	Revenue	1,50,50,000		1,50,50,000	
	Other B.CS					
	2235-Social Security and Welfare		4,31,83,750		4,31,83,750	
	2236-Nutrition		2,23,96,250		2,23,96,250	
	Total	Revenue	8,06,30,000		8,06,30,000	
	4059-Capital Outlay on Public	Capital				
34.	Works	<i>(</i>				
	4235-Capital Outlay on Social		4,00,000	•••	4,00,000	
	Security and Welfare					
	6225-Loans for Welfare of S.CS,			•••		
	S.TS and other B.CS					
	Total	Capital	4,00,000		4,00,000	

48
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)				(3)		
Grant N	o. Services and Pu	rpose	S	Sun	Sums not exceeding		
	(Major Head	ds)					
				Voted by	Charged	on Total	
				the th	e Consolid	lated	
				Assembly	Fund		
				Rs.	Rs.	Rs.	
Ĵ	2235-Social Security and Wel	fare \	Revenue	5,67,250	•••	5,67,250	
35.		Γotal∫	Revenue	5,67,250		5,67,250	
36.	2075-Miscellaneous General Services		Revenue	38,500		38,500	
$\exists$	2235-Social Security and Wel	fare \	•	27,62,500	1,25,00	0 28,87,500	
	7	Total	Revenue	28,01,000	1,25,00	0 29,26,000	
	2250-Other Social Services	٦	Revenue	12,500	•••	12,500	
37.	7	Γotal∫	Revenue	12,500		12,500	
38.	3451-Secretariat Economic Services	}	Revenue	1,08,00,000		1,08,00,000	
	7	Total	Revenue	1,08,00,000		1,08,00,000	
Ċ	2425-Co-operation	)	Revenue	1,74,32,000	•••	1,74,32,000	
	7	Total	Revenue	1,76,32,000		1,76,32,000	
	4425-Capital Outlay on Co-operation		Capital	1,97,49,300		1,97,49,300	
39.	4435-Capital Outlay on Other Agriculture			7,50,000		7,50,000	
	6425-Loans for Co-operation			73,47,200		73,47,200	
		Γotal	Capital	2,78,46,500		2,78,46,500	
	2552-North Eastern Areas (Special Areas Programme	)	Revenue	2,60,75,000		2,60,75,000	
	` •	Γotal	Revenue	2,60,75,000		2,60,75,000	
40.	552-Capital Outlay on North Eastern Areas		Capital	4,50,00,000		4,50,00,000	
		[otal]	Capital	4,50,00,000		4,50,00,000	
41	3454-Census, Surveys and Statistics	Ì	Revenue	1,07,50,250		1,07,50,250	
,15		Γotal	Revenue	1,07,50,250		1,07,50,250	

49
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)		
Grant 1	No. Services and Purpose	S	Su	Sums not exceeding		
	(Major Heads)					
			Voted by	Charged	on Total	
			the t	he Consolid	lated	
			Assembly	y Fund		
			Rs.	Rs.	Rs.	
	2216-Housing	Revenue	25,000		25,000	
	3475-Other General Economic		32,78,750		32,78,750	
42.	Services	<i>&gt;</i>				
	Total	Revenue	33,03,750		33,03,750	
ı	2216-Housing	Revenue	18,50,000		18,50,000	
	2401-Crop Husbandry		12,42,13,250	•••	12,42,13,250	
	2408-Food Storage and		37,50,000		37,50,000	
	Warehousing					
	2415-Agricultural Research	Revenue	63,22,250		63,22,250	
	and Education					
43/.	2435-Other Agricultural	}	53,52,000		53,52,000	
	Programmes					
	2702-Minor Irrigation		2,67,00,000		2,67,00,000	
	Total	Revenue	16,81,87,500		16,81,87,500	
	4216-Capital Outlay on Housing	Capital	5,00,000		5,00,000	
	4401-Capital Outlay on Crop		5,50,000		5,50,000	
\	Husbandry					

SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)		
Grant 1	No. Services and Purpose	es	Sur	Sums not exceeding		
	(Major Heads)					
			Voted by	Charged	on Total	
			the th	e Consoli	dated	
			Assembly	Fund		
			Rs.	Rs.	Rs.	
	4416-Investment in Agricultural	1	1,25,000		1,25,000	
	Financial Institution					
	4702-Capital Outlay on Minor		1,95,00,000		1,95,00,000	
{	Irrigation					
	6401-Loans for Crop Husbandry					
	Total	Capital	2,06,75,000		2,06,75,000	
	/ 2701-Medium Irrigation-II works \	Revenue	8,25,025		8,25,025	
	under E. And D. Wing P.W.D					
	medium					
	2711-Flood Control		13,00,000		13,00,000	
44,	Total	Revenue	21,25,025		21,25,025	
{	4701-Capital Outlay on Medium	Capital	1,15,49,975		1,15,49,975	
	Irrigation					
	4711-Capital Outlay on Flood		55,00,000	•••	55,00,000	
	Control Projects					
	Total	Capital	1,70,49,975		1,70,49,975	

SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)		
Grant N	No. Services and Purpose	es	Sum	Sums not exceeding		
	(Major Heads)					
			Voted by	Charged	on Total	
			the the	e Consolio	dated	
			Assembly	Fund		
			Rs.	Rs.	Rs.	
1	2216-Housing	Revenue	8,12,750		8,12,750	
	2402-Soil and Water Conservation		5,84,03,000		5,84,03,000	
45	2415-Agricultural Research and	}	3,96,000		3,96,000	
	Education					
	Total	Revenue	5,96,11,750	•••	5,96,11,750	
1	2501-Special Programmes for	Revenue	2,49,92,000	•••	2,49,92,000	
46	Rural Development	}				
	Total	Revenue	2,49,92,000		2,49,92,000	
1	(2216-Housing	Revenue	17,74,717		17,74,717	
	2235-Social Security and Welfare					
	2403-Animal Husbandry		6,15,27,783		6,15,27,783	
	2415-Agricultural Research and					
	Education		37,73,750		37,73,750	
47.	Total	Revenue	6,70,76,250		6,70,76,250	
	4059-Capital Outlay on Public	Capital				
	Works					
	4403-Capital Outlay on Animal					
	Husbandry					

(1)	(2)				(3)	
Grant No.	Services and I	Purpose	s	Sur	ns not exce	eeding
	(Major He	oda)				
	(Major He	aus)				)
				Voted by	Charged	on Total
				the th	e Consolic	lated
				Assembly	Fund	
				Rs.	Rs.	Rs.
6225-I	Loans for Welfare of S	.CS,	)	•••		
	S.TS, and other B.CS					
6403-	Loans for Animal Hus	bandry				
		Total .	Capital			
48. 2216-	Housing		Revenue	4,00,000	•••	4,00,000
2404-	Dairy Development			1,77,56,500	•••	1,77,56,500
2415	Agricultural Research Education	and	>		•••	
		Total .	Revenue	1,81,56,500		1,81,56,500
492216-	Housing	)	Revenue	1,00,000		1,00,000
1	Fisheries			1,36,93,750	•••	1,36,93,750
2415-4	Agricultural Research a	and		4,68,750		4,68,750
	Education		(			
		Total	Revenue	1,42,62,500		1,42,62,500
	Capital Outlay on Hou	- 1	Capital	75,000		75,000
4405-	Capital Outlay on Fish			1,62,500		1,62,500
		Total	Capital	2,37,500	•••	2,37,500

SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)	
Grant 1	No. Services and Purpose	es	Sum	s not exce	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			the the	e Consolid	lated
			Assembly	Fund	
			Rs.	Rs.	Rs.
50 <sub>1</sub>	2406-Forestry and Wild Life	Revenue	8,91,00,000	2,500	8,91,02,500
	2415-Agricultural Research and Education		20,00,000		20,00,000
	Total	Revenue	9,11,00,000	1,250	9,11,02,500
	4406-Capital Outlay on Forestry and Wild Life	Capital	2,50,000		2,50,000
	Total	Capital	2,50,000		2,50,000
1	, 2216-Housing	Revenue	8,50,000	•••	8,50,000
	2236-Nutrition				
	2401-Crop Husbandry		25,00,000		25,00,000
	2501-Special Programmes for		1,34,00,000		1,34,00,000
	2505-Rural Development		2,31,25,000		2,31,25,000
51/.	2515-Other Rural Development Programmes		7,51,37,500		7,51,37,500
	Total	Revenue	11,50,12,500	•••	11,50,12,500
	4216-Capital Outlay on Housing	Capital	51,12,500		51,12,500
	4515-Capital Outlay on Rural Development		51,12,500		51,12,500
	6515-Loans for other Rural Development Programmes				
	Total/	Capital	1,02,25,000		1,02,25,000

SCHEDULE-contd.
(See Section 2 & 3)

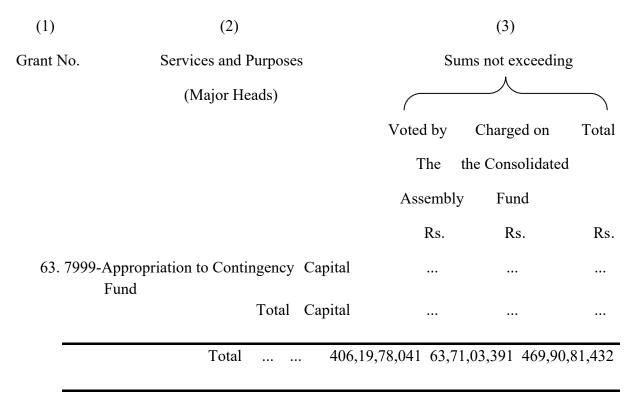
(1)	(2)			(3)	
Grant 1	No. Services and Purpose	es	Sur	ns not exce	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			-	ne Consolio	lated
			Assembly		
			•		D
			Rs.	Rs.	Rs.
52	2852-Industries	Revenue	78,23,250		78,23,250
	Total	Revenue	78,23,250		78,23,250
	4854-Capital Outlay on Cement and non-Metallic Mineral	Capital			
	4885-Capital Outlay on Industries	la constant de la con	2,00,00,000		2,00,00,000
	and Minerals	}			
	6885-Loans for other Industries				
	and Minerals				
	Total	Capital	2,00,00,000		2,00,00,000
53,	· 2216-Housing	Revenue			
1	2851-Village and Small Industries		2,73,83,125	•••	2,73,83,125
	Total	Revenue	2,73,83,125		2,73,83,125
	4851-Capital Outlay on Village	Capital			
{	and Small Scale Industries	}			
	6851-Loans for Village and Small	Capital	12,50,000		12,50,000
	Industries				
	Total <i>)</i>	Capital	12,50,000		12,50,000

55
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purposes	S	Sum	s not exc	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			the the	e Consoli	dated
			Assembly	Fund	
			Rs.	Rs.	Rs.
	2216-Housing	Revenue			
	2851-Village and Small Industries		2,90,36,750	•••	2,90,36,750
	Total	Revenue	2,90,36,750		2,90,36,750
54.	4216-Capital Outlay on Housing	Capital			
{	4851-Capital Outlay on Village and Small Scale Industries		1,05,75,000		1,05,75,000
	6851-Loans for Village and Small Industries			•••	
	Total)	Capital	1,05,75,000		1,05,75,000
	(2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	5,03,75,000		5,03,75,000
	Total	Revenue	5,03,75,000		5,03,75,000
55.	4216-Capital Outlay on Housing	Capital	1,00,000		1,00,000
	4853-Capital Outlay on Mining		4,75,000		4,75,000
	and Metallurgical Industries				
		Capital	4,75,000		4,75,000
	(3054-Roads and Bridges	Revenue	10,74,10,500		10,74,10,500
	Total	Revenue	10,74,10,500		10,74,10,500
56.		Capital	21,30,76,551	•••	21,30,76,551
	Total	Capital	21,30,76,551		21,30,76,551

(1)	(2)				(3)	
Grant N	o. Services and l	Purpose	S	Su	ıms not exc	ceeding
	(Major He	eads)				
				Voted by	Charged	l on Total
				the 1	the Consoli	dated
				Assembly	y Fund	l
				Rs.	Rs.	Rs.
	√3452-Tourism	Total	Revenue Revenue	3,04,27,500 3,04,27,500		3,04,27,500 3,04,27,500
	4059-Capital Outlay on Pub Works	olic		•••		•••
57.	5275-Capital Outlay on othe Communication Serv					
	5452-Capital Outlay on Tou			13,75,000	)	13,75,000
(	7452-Loans for Tourism		)	7,50,000		7,50,000
		Total	Capital	21,25,000	)	21,25,000
58. 3	3606-Aid Materials and Equi		Revenue	•••	•••	•••
		Total	Revenue	•••	•••	•••
59.	5465-Investment in General Financial and Training Institutions		Capital			
{		Total	Capital			
	6003-Internal Debt of the Sta Government	ite	Capital	15	,28,62,575	15,28,62,575
		Total	Capital	15	,28,62,575	15,28,62,575
60.	6004-Loans and Advances fr Central Government	om the	Capital	5,	44,86,800	5,44,86,800
{		Total	Capital	5,	44,86,800	5,44,86,800
	7610-Loans to Government Servants etc		Capital	5,00,00,000		5,00,00,000
		Total	Capital	5,00,00,000	•••	5,00,00,000
61. 7	7615-Miscellaneous Loans		Capital	•••	•••	•••
		Total	Capital			
62. 7	7810-Inter-State Settlement		Capital			
		Total	Capital	•••		

**57** SCHEDULE-contd. (See Section 2 & 3)



L.M.SANGMA,
Deputy Secretary, to the
Government of Meghalaya,
Law (B) Department
Shillong.

## The 8<sup>th</sup> May, 2002

No. LL(B) 33/91/155- The Meghalaya Tax on Luxuries (Hotel and Lodging Houses) (Amendment) Act, 2002 (Act No.4 of 2002) is hereby published for general information.

#### **MEGHALAYA ACT NO. 4 OF 2002**

(As passed by the Meghalaya Legislative Assembly)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 7<sup>th</sup> May, 2002)

THE MEGHALAYA TAX ON LUXURIES (HOTEL AND LODGING HOUSES) ACT, 2002.

An

Act

Further to amend the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Act, 1991

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-third Year of the Republic of India as follows:-

## Short title and commencement

1

- (1) This Act may be called the Meghalaya Tax on L uxuries (Hotels and Lodging Houses) \*(Amendment) Act, 2002
- (2) It shall be deemed to have come into force on and from 18<sup>th</sup> January, 2002

### Amendment of Section 3 of Act 8 of 1991

- 2 In t he M eghalaya t ax on L uxuries (Hotels and L odging Houses) Act, 1991, in sub-section (1) of Section 3, against
  - i) Item (b), for figure and words "5 percent", the figure and words "10 percent";
  - ii) Item (c), for the figure and words "6 ½ pe rcent"; the figure and words "11 ½ percent";
  - iii) Item (d) for the figure and words "7½ pe rcent"; the figure and words "12½ percent";
  - iv) Item (e), f or the figure and words "9 p ercent"; the figure and words "14 percent";

#### Repeal

The Meghalaya Tax on Luxuries (Hotels and Lodging Houses) (Amendment) Ordinance, 2002, (Ordinance No. 2 of 2002) is hereby repealed.

L.M.SANGMA,
Deputy Secretary, to the
Government of Meghalaya,
Law (B) Department

### The 8<sup>th</sup> May, 2002

No. LL(B) 5/2002/24- The Meghalaya (Mobile Phone Connection ) Cess, Act, 2002 (Act No.5 of 2002) is hereby published for general information.

#### **MEGHALAYA ACT NO. 5 OF 2002**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7<sup>th</sup> May, 2002

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 8<sup>th</sup> May, 2002)

THE MEGHALAYA (MOBILE PHONE CONNECTION) CESS ACT, 2002.

An

Act

To provide for levy of Cess on Mobile Phone Connection

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-third Year of the Republic of India as follows:-

Short title, extend and 1 commencement

- (1) This A ct m ay b e c alled t he Meghalaya (Mobile P hone Connection) Cess Act, 2002
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall be deemed to have come into force on and from  $18^{\rm th}$  January, 2002

Definition

- 2 In this Act, unless the context otherwise requires:-
  - (a) "Act" m eans the Meghalaya (Mobile Phone Connection) Cess Act,2002;
  - (b) "Authorised O fficer" m eans t he o fficer co mpetent t o collect the Cess and exercise the power and functions as referred to in section 5 of this Act;
  - (c) "Business" includes the activity of providing mobile phone connection and any other service in connection, incidental or ancillary to activity for monetary consideration;
  - (d) "Cess" means one time payment of tax for mobile phone connection provided to customer;
  - (e) "Magistrate" means Magistrate of the First class as defined under the Code of Criminal Procedure, 1973
  - (f) "Operator" include f irm/company i ssuing m obile pho ne connection including a f irm or c ompany of s ociety or association who owns the operation and also a person who for the time being is in charge of the management of the operation and registered under Section 6 of this Act;

- (g) "place of business" include an office, or any other place which a company uses for the purpose of his business or where he keeps his books of accounts;
- (h) "prescribed" means rules made under this Act;
- (i) "State Government" means the Government of the State of Meghalaya.

## Levy and collection of Cess

3 Subject to the provisions of this Act there shall be levied and collected a one time Cess at the rate of rupees five hundred per mobile phone connection including existing connection at the commencement of this Act.

# Liability of operator to pay the tax

4

- (1) The cess leviable u nder t his A ct sh all b e p aid to Government by a operator.
- (2) If a person other than the operator is for the time being incharge of the operation then such person shall jointly and severally be liable to pay the Cess.

# Exercise of powers and authorities

The authorities competent to recover and enforce payment of Cess hear appeals and exercise powers and functions incidental thereto under the Meghalaya Sales tax (Assam Act X VII of 1947 as adapted by Meghalaya) and rules framed there under shall, within the local limits of their jurisdiction be the authorities competent to exercise the corresponding powers and functions under this Act and the rules so prescribed.

#### Registration

- 6 (1) No operator who is liable to pay Cess under section 3 shall run t he b usiness u nless he p ossess a valid certificate of registration as provided under this Act;

  Provided that such operator who, at the commencement of this Act, is running the business may continue to do so but shall apply to the Authorised Officer for registration within thirty days there from.
  - (2) Every operator who is required to possess a certificate of registration s hall a pply in the p rescribed f orm to the Authorised Officer w ithin thirty d ays f rom the d ate on which he first become liable to pay the Cess.
  - (3) If the Authorised Officer after such enquiry as he deems fit is satisfied that an application for registration is in order he shall register the applicant and is sue him a certificate of registration in the prescribed form.
  - (4) The A uthorised O fficer m ay, a fter c onsidering the information furnished or received under any provisions of this A ct, a mend, f rom time to time the c ertificate of registration.

- (5) Where a r egistered o perator d iscontinue, transfers o r otherwise disposes of the business applies in the prescribed form t o t he asse ssing o fficer f or can cellation o f t he registration, t he l atter shall, after such en quiry as m ay necessary, cancel the certificate of registration with effect from such date as he may fix in accordance with the rules.
- (6) Where t he A uthorised O fficer i s sat is field t hat an y registered operator h as di scontinued, t ransferred or otherwise disposed of the business and has failed to apply under sub-section (5) for cancellation of the registration the Authorised O fficer m ay, a fter g iving th e o perator a reasonable oppor tunity of be ing he ard, cancel t he certificate of registration with effect from such date as he may fix a nd t he s aid a ctivity shall be di scontinued transferred or otherwise disposed of from that date:

Provided that the cancellation of a certificate of registration shall not affect the liability of the operator to pay the Cess, including a ny penalty, due for a ny period up to the date of cancellation whether such Cess including a ny penalty is recovered before or after the date of cancellation.

Registration Certificate not transferrable.

Information to be furnished regarding changes in business etc.

- Save as o therwise p rovided i n sect ion 9, cer tificate o f registration shall be p ersonal to the operator to w hom it is granted and shall not be transferable.
- 8 (1) If an operator liable to pay Cess under the Act-
  - (a) Sells or otherwise disposes of his business or any parts thereof or makes any other changes in the ownership of the business or,
  - (b) Discontinues his business or changes the name, nature or place thereof or opens a new place of business, or
  - (c) Enters into a partnership of association in regard to his business, he shall within the prescribed time inform the Authorised Officer of the change.
  - (2) Where an operator dies, the executor, administration other legal representative or where any such operator is a firm and there is a change in the constitution of the firm or the firm is dissolved every person who was a partner thereof shall, in like manner inform the A uthorised Officer, of such death or, as the case may be, change or dissolution of the firm.

Certificate of registration to continue in certain circumstances

- 9 Where a registered operator-
  - (a) Effect any change in the name of his business; or
  - (b) Is a firm, and there is a change in the constitution of the firm without dissolving it; or
  - (c) Is a trustee of a trust, and there is change in the trustees thereof;

It shall not be necessary for the operator or the firm with the changed constitution or the new trustees to apply for a fresh certificate of registration and of information being furnished in the manner required by section 8, the certificate of registration shall be amended accordingly

#### Furnish of returns

- (1) Every r egistered op erator s hall f urnish r eturns s howing total m obile phone c onnection f or such pe riods on s uch dates and to such authority as may be prescribed
- (2) If operator discovers any omission or incorrect statement to the returns f urnished u nder s ub-section (1) s hall furnish revised r eturns be fore the expiry of three m onths next following the last p rescribed f or f urnishing the original returns.

### Prohibition against collection of tax in certain cases and imposition or penalty

11 (1) No, operator-

10

- (a) Who is not required to pay the Cess, shall collect it from any person; and
- (b) Who is required to pay the Cess, shall collect from any person a ny amount on that account in excess of that due under this Act.
- (2) Whoever c ontravenes t he P rovision of s ub-section; (1) shall be punishable with fine of rupees t wo thousand or twice the amount collected or, the case may be, collected in excess of the Cess due whichever is higher and the amount so collected shall be forfeited to the State Government and the person from whom the operator had recovered it may claim f or it f und f rom the G overnment within one year from the date he became aware of its forfeiture.

### Bill or cash memorandum to be issued to a customer.

A registered operator shall issue to a customer a bill or cash memorandum s erially nu mbered s igned by hi mor hi s employee, manager or agent showing therein such particulars as m ay be p rescribed and shall retain the counterfoil or duplicate copy of such bill or cash memorandum and preserve it for a period of not less than eight years.

#### Account

- 13 (1) Every operator liable to pay Cess under this Act and every operator who is required so to do by the Authorised Officer shall ke ep as a count of the connection by h im in such form as may be prescribed.
  - (2) The Commissioner of T axes by not ice in writing or by notification in the Official Gazette, direct any operator or any class of o perator to maintain accounts and records showing such particulars regarding their business in such manner as may be specified by him.

(3) A register operator shall keep all books of accounts, registers and documents relating to his business at the place of business specified in the certificate of registration with his previous approval, at such other place, as Authorised Officer may allow.

Declaration in respect of an operation which is a firm, company etc. 14 Where the operator is a firm, company, society, association or trust the person who is in charge of and his responsible to the firm, company, society, a ssociation or trust as the case may be shall furnish a declaration stating the names of the persons who are members of the Board of Directors or Governing Body thereof and such other particulars as may be prescribed.

Offences and imposition of penalty

- 15 (1) Any r egistered ope rator w ho und er S ection 10 know ingly furnishes false returns shall on conviction be punished-
  - (a) Where the Cess attempted to the evaded by submission of the false returns exceeds rupees two thousand, with simple imprisonment for a term which shall not be less than six months a nd w ith fine w hich m ay extend to rupees t wo thousand; and
  - (b) In any other case, with rigorous imprisonment for a term which shall not be less than three months but which may extend to one year and with fine which may extend to rupees one thousand.
  - (2) Any operator who knowingly keeps false copies of bill or cash memorandum a s r equired i n S ection 12 or o ther books a s requires un der S ection 13 s hall on c onviction be fore a magistrate be punished with rigorous imprisonment for a terms which s hall not be 1 ess t han t hree months b ut w hich may extend to one year and with fine which may extend to rupees one thousand.
  - (3) Any operator who attempts in any manner to evade payment the Cess shall on conviction be punished-
    - (a) Where the amount involved exceeds rupees fifty thousand, with rig orous imprisonment for a term which shall not be less than six months but which may extend to three years and with fine which may extend to rupees two thousand; and
    - (b) In any other case, with rig orous imprisonment for a term which shall not be less than three months but which may extend to one year and with fine which may extend to rupees one thousand.
  - (4) Whoever contravenes the provisions of Section 6 or fails to comply with those of Section 8 or Section 10 to issue a bill or cash memorandum to any customer as required under Section 12, or whoever obstructs an officer from discharging his duties under t his A ct, s hall, on c onviction be puni shed w ith imprisonment for a term which may extends to one year or with or with both.

(5) Whoever aids or abets any person in the commission of an offence under this Act or rules framed there under shall, on conviction, be pun ished with rigorous imprisonment which shall not be less than three months but which may extend to one year and with fine which may extend to rupees one thousand.

# Cognizance of Offences

No C ourt shall take c ognizance of a ny of fence under this Act, or under the rules made there under except with the previous s anction of the C ommissioner, and no C ourt inferior to that of a Magistrate of the first class shall try and such offence under this Act.

#### Power to make Rules

17

- (1) The S tate G overnment may, by notification in the Offence Gazette, make rules to carry out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing provision, such rules may provide for all or any of the following matters, namely-
  - (a) The manner of payment or refund of Cess;
  - (b) The form in which accounts and registers shall be maintained by an operator;
  - (c) The manner in which registration under Section 6 is to be made a nd t he forms o f t he l icence t o b e granted;
  - (d) The form of returns to be submitted;
  - (e) The manner of and period for payment of the Cess; and
  - (f) Any other matter which is required to be prescribed for the purpose of this Act;

## Power to remove difficulties

Rules except rules made for the first time, shall be subject to the condition of previous publication for a period of not less than three weeks.

#### Repeal

19 If any difficulty a rise in gi ving e ffect to any provision of this A ct the S tate G overnment may, by general or special order, do anything not inconsistent with such provision for the purpose of removing the difficulty.

The Meg halaya (Mobile P hone C onnection) C ess Ordinance, 2002 (Ordinance N o. 3 of 2002) is he reby repealed.

### The 23<sup>rd</sup> June, 2002

No. LL(B) 17/96/376- The Meghalaya Appropriation (No.II) Act, 2002 (Act No.6 of 2002) is hereby published for general information.

#### MEGHALAYA ACT NO. 6 OF 2002

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 19<sup>th</sup> June, 2002

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 28<sup>th</sup> June, 2002)

THE MEGHALAYA APPROPRIATION (No. II) Act, 2002.

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial year ending on the thirty first day of March, 2003

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-third Year of the Republic of India as follows:-

Short title and Commencement

1

- (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 2002
- (2) It shall be deemed to have come into force on the first day of April, 2002

Withdrawal of R s. 2 1879,63,25,729 f rom and out of the Consolidated F und of Meghalaya for the Financial year 2002 -2003 From a nd o ut of the C onsolidated fund of M eghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the S chedule a mounting in the a ggregate inclusive of sums specified in column (3) of the S chedule to the Meghalaya Appropriation (Vote-on-Account) Act, 2002 to the sums of Rupees one thousand eight hundred seventy nine crores, sixty three lakhs, twenty five thousand, seven hundred twenty nine towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first day of March, 2003 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3 The s ums a uthorised to be withdrawn from a nd out of the Consolidated F und of M eghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

## SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)		(3)
Grant N	No. Services and Purposes	Su	ms not exceeding
	04: 77.10		人
	(Major Heads)		
		Voted by	Charged on Total
		The	the Consolidated
		Assembly	Fund
		Rs.	Rs. Rs.
(	2011-Parliamentary/State/Union Revenue	7,52,02,360	24,14,640 7,76,17,000
	Territory Legislature		
1.	2058-Stationery and Printing	39,30,000	39,30,000
	Total Revenue	7,91,32,360	24,14,640 8,15,47,000
	4058-Capital Outlay on Stationery Capital	7,00,000	7,00,000
	and Printing		
(	Total / Capital	7,00,000	7,00,000
2. (	- 2012-Governor Revenue	30,000 2	,39,43,000 2,30,73,000
	Total Revenue	30,000 2	,39,43,000 2,30,73,000
$\preceq$	4216-Capital Outlay on Housing Capital	•••	
	Total J Capital	•••	
3.	2013-Council of Ministers Revenue	4,84,00,000	4,84,00,000
J	2070-Other Administrative		
	Services, etc		
	Total J Revenue	4,84,00,000	4,84,00,000
ر 4.	- 2014-Administration of Justice Revenue		,11,50,000 4,19,09,000
٦	Total ∫ Revenue		,11,50,000 4,19,09,000
5. J	7 2015-Elections Revenue	5,64,00,000	5,64,00,000
٦	Total ∫ Revenue	5,64,00,000	5,64,00,000

(1)	(2)			(3)	
Grant N	No. Services and Purpo	oses	Sun	ns not exce	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			The th	ne Consoli	dated
			Assembly	Fund	
			Rs.	Rs.	Rs.
	,2029-Land Revenue	Revenue	4,39,28,000		4,39,28,000
	2245-Relief on account of Natura Calamities	1	4,35,00,000		4,65,00,000
{	2250-Other Social Services	}	•••		•••
)	3475-Other General Economic		•••		•••
	Services				
	Tot	al / Revenue	8,78,29,000	•••	8,74,28,000
6.	6225-Loans for Welfare of	)	•••	•••	
	Scheduled Castes, Scheduled Tribes and othe Backward Classes	r			
<b>\</b>	6250-Loans for Other Social Services	Capital			•••
	6401-Loans for Crop Husbandry	7	•••		
	Tot	al <sup>J</sup> Capital			
7.	2090-Stamps and Registration	ר Revenue	63,16,000		63,16,000
$\prec$	Tot	al Revenue	63,16,000		63,16,000
8.	2039-State Excise	ר Revenue	3,58,90,000		3,58,90,000
	Tot	al Revenue	3,58,90,000		3,58,90,000
1	2040-Taxes on Sales Trades etc.	Revenue	3,56,00,000		3,56,00,000
9.	2045-Other Taxes and Duties on		•••		•••
	Commodities and Services				
	Tot	al Revenue	3,56,00,000	•••	3,56,00,000

SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)		
Grant 1	nt No. Services and Purposes		Sur	Sums not exceeding		
	(Major Heads)					
			Voted by	Charged	on Total	
			the th	e Consolid	lated	
			Assembly	Fund		
			Rs.	Rs.	Rs.	
	2041-Taxes on Vehicles	Revenue	5,87,00,000	•••	5,87,00,000	
	2070-Other Administrative		1,50,00,000	•••	1,50,00,000	
	Services etc					
	3055-Road Transport					
	Total	Revenue	7,37,00,000		7,37,00,000	
10.	5053-Capital Outlay on Civil	Capital	50,00,000		50,00,000	
	Aviation					
	5055-Capital Outlay on Road		4,55,00,000	•••	4,55,00,000	
	Transport					
	Total /	Capital	5,05,00,000		5,05,00,000	

(1)	(2)		(3)		
Grant N	No. Services and Purposes		Sums not exceeding		
	(Major Heads)				
			Voted by	Charged	on Total
			the the Consolidated		
			Assembly	Fund	
			Rs.	Rs.	Rs.
1	2045-Other Taxes and Duties on	Revenue	41,30,000		41,30,000
	Commodities and Services				
	2501-Special Programmes for		1,10,00,000		1,10,00,000
	Rural Development				
	2801-Power		12,00,000		12,00,000
11.	2810-Non-Conventional Sources		1,40,00,000		1,40,00,000
	of Energy				
	Total	Revenue	14,91,30,000		14,91,30,000
	6801-Loans for Power Projects	Capital	55,00,00,000		55,00,00,000
	Total ,	Capital	55,00,00,000		55,00,00,000

(1)	(2)			(3)	
Grant N	No. Services and Purpose	S	S	Sums not exc	ceeding
	(Major Heads)				
			Voted by	Charged	l on Total
			the	the Consol	idated
			Assemb	oly Fund	1
			Rs.	Rs.	Rs.
12	2047-Other Fiscal Services	Revenue	9,70,0		9,70,000
	Total	Revenue	9,70,0	00	9,70,000
	2048-Appropriation for Reduction	Revenue	•••	4,64,09,00	0 4,64,09,000
	or Avoidance of Debt				
}	Total	Revenue		4,64,09,00	0 4,64,09,000
	2049-Interest Payment	Revenue	162	2,32,35,425	162,32,35,425
	Total	Revenue	162	2,32,35,425	162,32,35,425
	2051-Public Services Commission	Revenue	1	,11,99,000	1,11,99,000
	Total A	Revenue	1	,11,99,000	1,11,99,000
	2052-Secretariat General Services	Revenue	29,35,00,000		29,35,00,000
	2251-Secretariat Social Services		3,10,00,000		3,10,00,000
	3451-Secretariat Economic		4,85,00,000		4,85,00,000
	Services				
13.	Total	Revenue	37,30,00,000		37,30,00,000
	5275-Capital Outlay on other	Capital			•••
	Communication				
	Total 2	Capital			

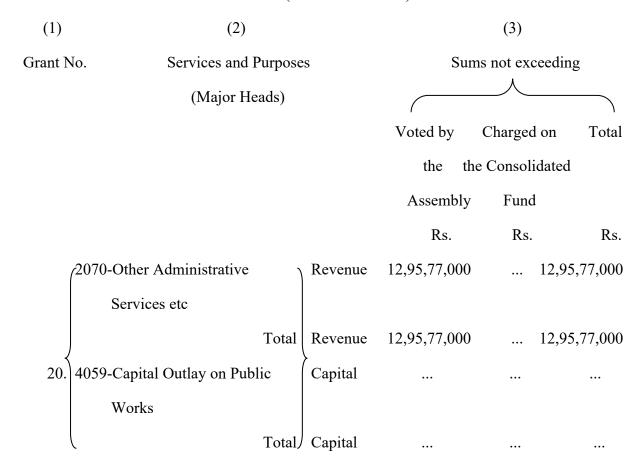
SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purp	ooses	Su	ms not ex	ceeding
	(Major Heads	)			
			Voted by	Chargeo	d on Total
			the ti	he Consol	idated
			Assembly	y Fund	d
			Rs.	Rs.	Rs.
14.	2053-District Administration	ر Revenue	8,63,53,000		8,63,53,000
1	To	tal Revenue	8,63,53,000		8,63,53,000
15.	2054-Treasury and Accounts	γ Revenue	7,50,72,000	•••	7,50,72,000
{	Administration	}			
Į	To	tal Revenue	7,50,72,000	•••	7,50,72,000
	2055-Police	\ Revenue	108,29,16,000	1,75,000	108,30,91,000
	2070-Other Administrative		9,10,00,000		9,10,00,000
	Services etc				
	2216-Housing		1,00,00,000		1,00,00,000
	To	tal Revenue	118,39,16,000	1,75,000	118,40,91,000
16.	4055-Capital Outlay on Police	Capital	1,57,00,000		1,57,00,000
	4059-Capital Outlay on Public Works				
	4216-Capital Outlay on Housing	g	•••		•••
		tal Capital	1,57,00,000		1,57,00,000
,	2056-Jails	γ Revenue	3,67,68,000		3,67,68,000
	To		3,67,68,000		3,67,68,000
17	4059-Capital Outlay on Public Works	Capital			
	To	tal Capital		•••	
,	2058-Stationery and Printing	Revenue	7,45,00,000	•••	7,45,00,000
	To	tal Revenue	7,45,00,000	•••	7,45,00,000
18.)	4058-Capital Outlay on Stations and Printing	ery Capital	26,00,000		26,00,000
10.	4216-Capital Outlay on Housing	o			
	• •	tal Capital	26,00,000		26,00,000

SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)		
Grant 1	nt No. Services and Purposes		Sums not exceeding			
	(Major Heads)					
			Voted by	Chargeo	l on Total	
			the th	e Consol	idated	
			Assembly	Func	l	
			Rs.	Rs.	Rs.	
	2052-Secretariat General Services	Revenue	1,85,00,000		1,85,00,000	
	2059-Public Works		63,49,63,100		63,49,63,100	
	2203-Technical Education					
	2204-Sports and Youth Services					
	2205-Art and Culture					
	2216-Housing		3,95,10,000		3,95,10,000	
	Total	Revenue	69,29,73,100	•••	69,29,73,100	
	4059-Capital Outlay on Public		8,04,30,000	•••	8,04,30,000	
	Works					
19	4202-Capital Outlay on Education		2,24,00,000	•••	2,24,00,000	
	4210-Capital Outlay on Medical		30,00,000	•••	30,00,000	
	and Public Health					
	4216-Capital Outlay on Housing		85,50,000	•••	85,50,000	
	4403-Capital Outlay on Animal			•••		
	Husbandry					
	4404-Capital Outlay on Dairy			•••		
	Development					
	Total	Capital	11,61,80,000	•••	11,61,80,000	

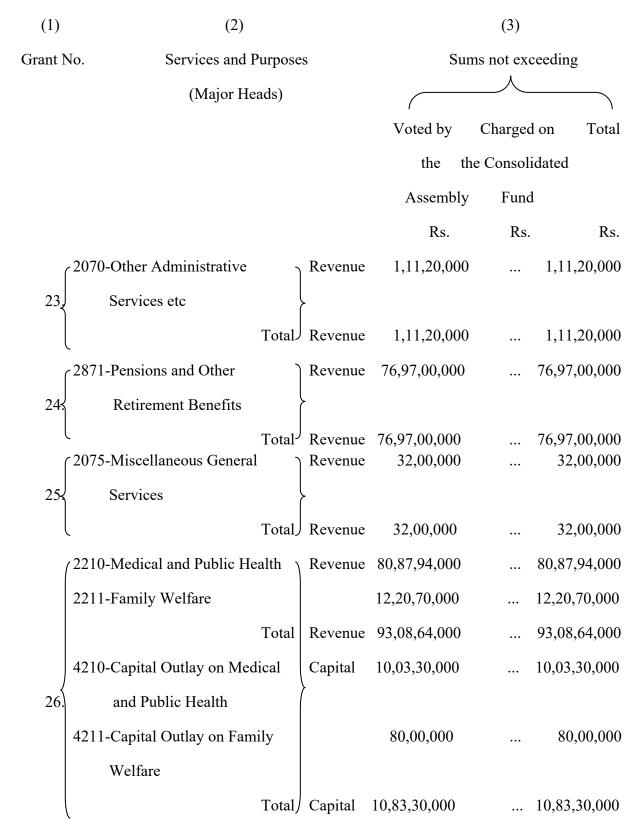
SCHEDULE-contd. (See Section 2 & 3)



SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)	(3)			
Grant N	No. Services and Purpose	es	Sums not exceeding		
	(Major Heads)				
			Voted by	Charged o	on Total
			the th	e Consolid	ated
			Assembly	Fund	
			Rs.	Rs.	Rs.
	2075-Miscellaneous General	Revenue	60,000		69,000
	Services				
	2202-General Education		261,05,38,000	26	61,05,38,000
	2203-Technical Education		6,58,00,000	•••	6,58,00,000
	2204-Sports and Youth Services		10,08,29,000	1	0,08,29,000
	2205-Art and Culture		5,77,00,000		5,77,00,000
	2236-Nutrition				•••
21.	3425-Other Scientific Research	<b>)</b>	27,00,000		27,00,000
	3454-Census, Survey and Statistic		26,00,000		26,00,000
	Total	Revenue	284,02,27,000	28	34,02,27,000
	4202-Capital Outlay on Education	Capital			
	6202-Loans for Education, Sports,				
	Art and Culture				
	Total	Capital			
	2070-Other Administrative	Revenue	3,70,00,000	•••	3,70,00,000
	Services etc				
22.	2216-Housing	<b>&gt;</b>	1,88,00,000		1,88,00,000
	Total	Revenue	5,58,00,000		5,58,00,000

SCHEDULE-contd. (See Section 2 & 3)



SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)
Grant N	No. Services and Purposes	S	Sun	ns not exceeding
	(Major Heads)			
			Voted by	Charged on Total
			the th	e Consolidated
			Assembly	Fund
			Rs.	Rs. Rs.
	2215-Water Supply and Sanitation	Revenue	52,82,00,000	52,82,00,000
	2216-Housing		14,00,000	14,00,000
	Total	Revenue	52,96,00,000	52,96,00,000
27.	4215-Capital Outlay on Water	Capital	86,52,00,000	86,52,00,000
	Supply and Sanitation			
	4216-Capital Outlay on Housing		30,00,000	30,00,000
	Total ,	Capital	86,82,00,000	86,82,00,000
1	2216-Housing	Revenue	13,83,10,000	13,83,10,000
	Total	Revenue	13,83,10,000	13,83,10,000
28.	4216-Capital Outlay on Housing	Capital	73,90,000	73,90,000
	6216-Loans for Housing		11,00,000	11,00,000
	Total .	Capital	84,90,000	84,90,000

77
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)				(3)	
Grant N	No. Services and Purp	ose	es	Sum	ns not exc	ceeding
	(Major Heads)	)				
				Voted by	Charged	l on Total
				the the	e Consol	idated
				Assembly	Func	I
				Rs.	Rs.	Rs.
,	2216-Housing		Revenue			
	2217-Urban Development			12,84,00,000		12,84,00,000
	To	tal	Revenue	12,84,00,000		12,84,00,000
$\left\{ \right.$	4216-Capital Outlay on Housing	<del>,</del>	Capital	7,00,000		7,00,000
29.	4217-Capital Outlay on Urban			14,05,00,000		14,05,00,000
	Development					
	Tot	tal	Capital	14,12,00,000		14,12,00,000
1	2220-Information and Publicity		Revenue	4,32,34,000	•••	4,32,34,000
30.	To	tal	Revenue	4,32,34,000		4,32,34,000
31.	2230-Labour and Employment		Revenue	10,40,04,000		10,40,04,000
Ì	Tot	tal	Revenue	10,40,04,000		10,40,04,000
1	3456-Civil Supplies	)	Revenue	3,56,78,000	•••	3,56,78,000
	Tot	tal	Revenue	3,56,78,000		3,56,78,000
32,	4408-Capital Outlay on Food		Capital			
	Storage and Warehousing					
	Tot	tal	Capital			

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)			(3)		
Grant N	nt No. Services and Purposes		Su	Sums not exceeding		
	(Major Heads)					
			Voted by	Charged	on Total	
			the t	he Consoli	dated	
			Assembly	y Fund		
			Rs.	Rs.	Rs.	
	2235-Social Security and Welfare	Revenue	•••		•••	
	Total	Revenue	•••			
33:	6235-Loans for Social Security	Capital	10,00,000		10,00,000	
	and Welfare					
	Total	Capital	10,00,000		10,00,000	
	2225-Welfare of S.CS, S.TS and	Revenue	6,02,00,000		6,02,00,000	
	Other B.CS					
	2235-Social Security and Welfare		17,27,35,000		17,27,35,000	
	2236-Nutrition		8,95,85,000		8,95,85,000	
	Total	Revenue	32,25,20,000		32,25,20,000	
	4059-Capital Outlay on Public	Capital				
34.	Works	}				
	4235-Capital Outlay on Social		16,00,000		16,00,000	
	Security and Welfare					
	6225-Loans for Welfare of S.CS,		•••		•••	
	S.TS and other B.CS					
	Total	Capital	16,00,000		16,00,000	

SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)				(3)		
Grant No	Services and I	Purpose	S	Sum	Sums not exceeding		
	(Major He	ads)			$\bot$		
	<b>,</b>	,		/		)	
				Voted by	Charged	on Total	
				the the	e Consolid	lated	
				Assembly	Fund		
				Rs.	Rs.	Rs.	
2	235-Social Security and W	elfare	Revenue	22,69,000		22,69,000	
35.		Total	Revenue	22,69,000		22,69,000	
_	075-Miscellaneous General	-	Revenue	1,54,000		1,54,000	
	Services			, ,		, ,	
$\{2$	235-Social Security and W	elfare	-	1,10,50,000	5,00,000	1,15,50,000	
		Total	Revenue	1,12,04,000	5,00,000	1,17,04,000	
2	250-Other Social Services	٦	Revenue	50,000		50,000	
37.		Total	Revenue	50,000		50,000	
38. 3	451-Secretariat Economic	)	Revenue	4,32,00,000		4,32,00,000	
4	Services	}	-				
		Total	Revenue	4,32,00,000		4,32,00,000	
(2)	425-Co-operation	)	Revenue	7,05,28,000		7,05,28,000	
		Total	Revenue	7,15,28,000		7,15,28,000	
4	425-Capital Outlay on		Capital	7,89,97,200	•••	7,89,97,200	
	Co-operation	(					
39, 4	435-Capital Outlay on Other	er 🏻	•	30,00,000		30,00,000	
	Agriculture Programm	nes					
6	425-Loans for Co-operation	n		2,98,88,800	2,	98,88,800	
		Total	Capital	11,13,86,000	1	1,13,86,000	
$c^2$	552-North Eastern Areas	)	Revenue	10,43,00,000	•••	10,43,00,000	
	(Special Areas Programm	ne)					
		Total	Revenue	10,43,00,000	•••	10,43,00,000	
40.\45	552-Capital Outlay on North	h r	Capital	18,00,00,000	1	8,00,00,000	
	Eastern Areas						
		Total	Capital	18,00,00,000	1	8,00,00,000	
<sup>3</sup>	454-Census, Surveys and	)	Revenue	4,30,01,000	•••	4,30,01,000	
41	Statistics	}	-				
		Total	Revenue	4,30,01,000	•••	4,30,01,000	

SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)	
Grant N	No. Services and Purpose	S	Sur	ms not exc	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			the tl	ne Consoli	dated
			Assembly	Fund	
			Rs.	Rs.	Rs.
	2216-Housing	Revenue	1,00,000		1,00,000
	3475-Other General Economic		1,31,15,000		1,31,15,000
42.	Services				
	Total	Revenue	1,32,15,000		1,32,15,000
	(2216-Housing	Revenue	74,00,000		74,00,000
	2401-Crop Husbandry		49,68,53,000		49,68,53,000
	2408-Food Storage and		1,50,00,000		1,50,00,000
	Warehousing				
	2415-Agricultural Research	Revenue	2,52,89,000		2,52,89,000
	and Education				
43.	2435-Other Agricultural		2,14,08,000		2,14,08,000
	Programmes				
	2702-Minor Irrigation		10,68,00,000		10,68,00,000
	Total	Revenue	67,27,50,000		67,27,50,000
	4216-Capital Outlay on Housing	Capital	20,00,000		20,00,000
	4401-Capital Outlay on Crop		22,00,000		22,00,000
	Husbandry				

SCHEDULE-contd. (See Section 2 & 3)

(1)	(2)			(3)	
Grant 1	No. Services and Purpose	S	Sun	ns not exc	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			the th	e Consoli	dated
			Assembly	Fund	
			Rs.	Rs.	Rs.
,	4416-Investment in Agricultural	1	5,00,000		5,00,000
	Financial Institution				
	4702-Capital Outlay on Minor		7,80,00,000	•••	7,80,00,000
{	Irrigation				
	6401-Loans for Crop Husbandry				
	-	Capital	8,27,00,000		8,27,00,000
\	,	Revenue	33,00,100		33,00,100
	under E. And D. Wing P.W.D		22,00,100		22,00,100
	medium				
	2711-Flood Control		52,00,000		52,00,000
4.4		Davanua		•••	
44.	Total	Revenue	85,00,100	•••	85,00,100
	4701-Capital Outlay on Medium	Capital	4,61,99,900	•••	4,61,99,900
	Irrigation				
	4711-Capital Outlay on Flood		2,20,00,000		2,20,00,000
	Control Projects				
	Total	Capital	6,81,99,900		6,81,99,900

(1)	(2)			(3)	
Grant N	No. Services and Purpose	es	Sun	ns not exc	eeding
	(Major Heads)				
			Voted by	Charged	on Total
			the the	e Consoli	dated
			Assembly	Fund	
			Rs.	Rs.	Rs.
1	2216-Housing	Revenue	32,51,000		32,51,000
	2402-Soil and Water Conservation		23,36,12,000		23,36,12,000
45	2415-Agricultural Research and	}	15,84,000		15,84,000
	Education				
	Total	Revenue	23,84,47,000		23,84,47,000
1	2501-Special Programmes for	Revenue	9,99,68,000		9,99,68,000
46	Rural Development	}			
	Total	Revenue	9,99,68,000		9,99,68,000
1	2216-Housing	Revenue	70,98,867		70,98,867
	2235-Social Security and Welfare		•••		•••
	2403-Animal Husbandry		24,61,11,133		24,61,11,133
	2415-Agricultural Research and		1,50,95,000		1,50,95,000
47.	Education Total	Revenue	26,86,05,000	•••	26,86,05,000
	4059-Capital Outlay on Public	Capital	•••		•••
	Works	_			
	4403-Capital Outlay on Animal				
	Husbandry				

(1) (2) (3) Grant No. Services and Purposes Sums not exceeding (Major Heads) Voted by Charged on Total the Consolidated the Assembly Fund Rs. Rs. Rs. 6225-Loans for Welfare of S.CS, ... S.TS, and other B.CS 6403-Loans for Animal Husbandry Total Capital 48, 2216-Housing Revenue 16,00,000 16,00,000 2404-Dairy Development 7,10,26,000 7,10,26,000 2415-Agricultural Research and Education Total / Revenue 7,26,26,000 7,26,26,000 49. 2216-Housing 4,00,000 4,00,000 Revenue 2405-Fisheries 5,47,75,000 5,47,75,000 2415-Agricultural Research and 18,75,000 18,75,000 Education Total Revenue 5,70,50,000 5,70,50,000 4216-Capital Outlay on Housing Capital 3,00,000 3,00,000 4405-Capital Outlay on Fisheries 6,50,000 6,50,000 ... Capital 9,50,000 9,50,000 Total 50, 2406-Forestry and Wild Life Revenue 35,64,00,000 10,000 35,64,00,000 2415-Agricultural Research and Education Total \ Revenue 80,00,000 80,00,000 4406-Capital Outlay on Forestry 10,00,000 10,00,000 ... and Wild Life Total Capital 10,00,000 10,00,000

SCHEDULE-contd. (See Section 2 & 3)

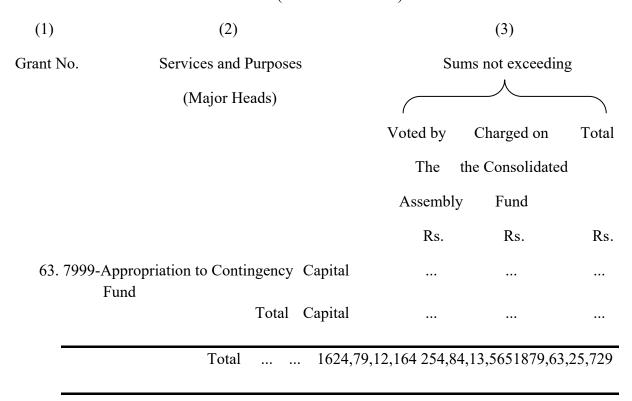
(1)	(2)			(3)
Grant 1	No. Services and Purpose	es	Sun	ns not exceeding
	(Major Heads)			
			Voted by	Charged on Total
			the the	e Consolidated
			Assembly	Fund
			Rs.	Rs. Rs.
	2216-Housing	Revenue	34,00,000	34,00,000
	2236-Nutrition		•••	
	2401-Crop Husbandry		1,00,00,000	1,00,00,000
	2501-Special Programmes for		5,36,00,000	5,36,00,000
	Rural Development			
51,	2505-Rural Employment		9,25,00,000	9,25,00,000
)	2515-Other Rural Development Programmes		30,05,50,000	30,05,50,000
	Total	Revenue	46,00,50,000	46,00,50,000
	4216-Capital Outlay on Housing	Capital	2,04,50,000	2,04,50,000
	4515-Capital Outlay on Rural		2,04,50,000	2,04,50,000
	Development			
	6515-Loans for other Rural			
	Development Programmes			
	Total	Capital	4,09,00,000	4,09,00,000

(1)	(2)			(3)		
Grant 1	ant No. Services and Purposes		Sums not exceeding			
	(Major Heads)					
			Voted by	Charged	l on Total	
			•	e Consoli		
			Assembly	Fund	l	
			Rs.	Rs.	Rs.	
52	2852-Industries	Revenue	3,12,93,000	•••	3,12,93,000	
	Total	Revenue	3,12,93,000		3,12,93,000	
	4854-Capital Outlay on Cement and non-Metallic Mineral					
	4885-Capital Outlay on Industries		8,00,00,000		8,00,00,000	
Į		<b>&gt;</b>	8,00,00,000	•••	8,00,00,000	
	and Minerals					
	6885-Loans for other Industries					
	and Minerals					
	Total	Capital	8,00,00,000		8,00,00,000	
53.	· 2216-Housing	Revenue		•••		
	2851-Village and Small Industries		10,95,32,500		10,95,32,500	
	Total	Revenue	10,95,32,500		10,95,32,500	
	4851-Capital Outlay on Village	Capital				
{	and Small Scale Industries	<b>&gt;</b>				
	6851-Loans for Village and Small	Capital				
	Industries					
	Total	Capital	50,00,000		50,00,000	
`	•					

SCHEDULE-contd. (See Section 2 & 3)

(1)	(1) (2)		(3)			
Grant N	o. Services and Purposes		Sums not exceeding			
	(Major Heads)					
			Voted by	Charged	l on Total	
			the the Consolidated			
			Assembly	Fund	l	
			Rs.	Rs.	Rs.	
	2216-Housing	Revenue	•••		•••	
	2851-Village and Small Industries		11,61,47,000		11,61,47,000	
	Total	Revenue	11,61,47,000		11,61,47,000	
54.	4216-Capital Outlay on Housing	Capital	•••		•••	
4	4851-Capital Outlay on Village and Small Scale Industries	•	4,23,00,000	•••	4,23,00,000	
	6851-Loans for Village and Small					
	Industries Total	Capital	4,23,00,000		4,23,00,000	
	(2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	20,15,00,000		20,15,00,000	
	Total	Revenue	20,15,00,000		20,15,00,000	
55.	4216-Capital Outlay on Housing	Capital	4,00,000		4,00,000	
•	4853-Capital Outlay on Mining	•	15,00,000		15,00,000	
	and Metallurgical Industries					
	_	Capital	19,00,000		19,00,000	
	(3054-Roads and Bridges	Revenue	42,96,42,000		42,96,42,000	
	Total	Revenue	42,96,42,000		42,96,42,000	
56.		Capital	85,23,06,200		85,23,06,204	
	Total	Capital	85,23,06,204	•••	85,23,06,204	

(1)	(2)				(3)		
Grant No.	ant No. Services and Purposes		S	Sums not exceeding			
	(Major He	ads)					
				Voted by	Charged	l on Total	
			the the Consolidated				
				Assembly	Fund	1	
				Rs.	Rs.	Rs.	
	3452-Tourism 3059-Capital Outlay on Pub Works	Total lic	Revenue Revenue Capital	12,17,10,000 12,17,10,000 		12,17,10,000 12,17,10,000 	
5	Communication Servings (452-Capital Outlay on Tour 7452-Loans for Tourism	ices ırism		55,00,000 30,00,000		55,00,000 30,00,000	
	506-Aid Materials and Equi	Total pment Total	Capital Revenue Revenue	35,00,000		35,00,000	
59.54	65-Investment in General Financial and Training Institutions		Capital			0 1,14,50,300	
60	003-Internal Debt of the Sta Government	Total te	Capital Capital	61 	1,14,50,30 	0 1,14,50,300	
60.60	004-Loans and Advances fr Central Government		Capital Capital	 21,	 79,47,200	21,79,47,200	
76	510-Loans to Government Servants etc	Total	Capital Capital	21,		21,79,47,300 20,00,00,000	
61. 76	515-Miscellaneous Loans	Total	Capital Capital	20,00,00,00	0	20,00,00,000	
62. 78	310-Inter-State Settlement	Total Total	Capital Capital Capital			 	



L.M.SANGMA, Under Secretary to the Govt. of Meghalaya, Law Department

# The 8<sup>th</sup> August, 2002

No. LL(B) 148/85/70- The Legislative Assembly of Meghalaya (Member's Pension) Amendment Act, 2002 (Act No. 7 of 2002) is hereby published for general information.

## MEGHALAYA ACT NO. 7 OF 2002

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 7<sup>th</sup> August, 2002

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 8<sup>th</sup> August, 2002)

# THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBER'S PENSION) AMENDMENT ACT, 2002

AN

### **ACT**

Further to amend the Legislative Assembly (Member's Pension) Act 1977.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty third Year of the Republic of India as follows:-

Short title and Commencement.

- 1 (1) This A ct m ay b e ca lled t he L egislative Assembly of Meghalaya (Member's Pension) Amendment Act, 2002
  - (2) It shall be deemed to have come into force on and from the 1<sup>st</sup> April, 2001

Amendment of Section 3 of Articles 6 of 1977

2 For S ection 3 of the L egislative Assembly of Meg halaya (Member's Pension) Act, 1977, as amended, the following new Section 3 and 3A shall be substituted, namely.

"Pension payable to Members"

- "3 (1) With effect from the commencement of this Act, there shall be paid a pension of five thousand rupees per mensem to every person who served for a period of five years whether continuous or not, as a member of the Legislative Assembly:
- "Provided that in the event of early holding of elections where any person has served as such member for a period falling short of five years he shall a lways be deemed to have served for a complete period of five years if such person has completed two years and six months".

Provided, further, that when any person has served as member of the legislative Assembly for a period exceeding five years there shall be paid to him an additional pension of rupees two hundred per mensem foe every year in excess of the five years, however that in no case shall the total pension payable exceed twelve thousand five hundred per mensem.

(2)In c omputing the number of years for the purpose of subsection (1), the period during which a person has served as Leader of Opposition, parliament Secretary, Minister of Speaker of the Legislative Assembly shall also be taken into account. "Explanation:- The term 'Minister' includes the Chief Minister, Deputy Chief Minister, Minister of State and a Deputy Minister and the term 'Speaker' includes the Deputy Speaker.

"Medical Allowance for Ex-Member"

"3A. There shall be paid a m edical allowance of rupees seven hundred f ifty pe r m ensem t o a p erson w ho had s erved a s Member for a period of five years, whether continuous or not;

Provided that-

- "(a) in the event of early holding of elections, any person who had served as member for a period fulling short of five years shall always be deemed to have served for a complete period of five years if such person has completed two years and six months.
- "(b) in computing the number of years the period during which the person had served as a Leader of the Opposition, Parliamentary Secretary, Minister or Speaker of the Legislative Assembly shall also be taken in account.

"Explanation- For the purpose of the section 'Minister' includes the Chief Minister, Deputy Chief Minister, a Minister of State and D eputy M inister and 'Speaker' includes the D eputy Speaker".

> L.M.SANGMA, Under Secretary to the Govt. of Meghalaya, Law (B) Department

No. LL(B) 148/45/71- The Legislative Assembly of Meghalaya (Member's Salaries and Allowances Act, 2002) (Act No. 8 of 2002) is hereby published for general information.

# **MEGHALAYA ACT NO. 8 OF 2002**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 7<sup>th</sup> August, 2002

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 8<sup>th</sup> August, 2002)

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBER'S SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2002

AN

**ACT** 

Further to amend the Legislative Assembly (Member's Salaries and Allowances) Act 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty third Year of the Republic of India as follows:-

Short title and Commencement.

- 1 (1) This A ct m ay b e ca lled t he L egislative Assembly of Meghalaya (Member's Salaries and Allowances) (Amendment) Act, 2002
  - (2) It shall be deemed to have come into force on and from the 1<sup>st</sup> April, 2001

Commission of Section 6D from Act 8 of 1972

In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 section 6D shall be omitted.

L.M.SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department

No. LL(B) 148/85/72- The Legislative Assembly of Meghalaya (Member's Family and Pension Act, 2002) (Act No. 9 of 2002) is hereby published for general information.

# **MEGHALAYA ACT NO. 9 OF 2002**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 7<sup>th</sup> August, 2002

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 8<sup>th</sup> August, 2002)

# THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBER'S FAMILY AND PENSION) ACT, 2002

An

Act

To provide payment of family pension to the family of member who had served as member of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty third Year of the Republic of India as follows:-

Short title and Commencement.

- 1 (1) This A ct m ay b e ca lled t he L egislative Assembly of Meghalaya (Member's Family Pension) Act, 2002
  - (2) It shall come into force at once.

Definition

- 2 In this Act, unless the context otherwise requires:-
  - (a) "Act" m eans t he L egislative A ssembly o f Meghalaya (Members Family Pension) Act, 2002;
  - (b) "Family means"
    - i) Wife in the case of a male member.
    - ii) Husband in the case of a Female member.
    - iii) Minor s ons including S teps s ons and a dopted sons of the member.
    - iv) Unmarried m inor d aughters in cluding S tep daughters and adopted daughters of the member.
  - (c) "Family P ension" m eans family pension a dmissible under section 3:
  - (d) "Member" means a m ember of the L egislative A ssembly who is in receipt of or entitled to pension under the Legislative Assembly of Meghalaya (Member's Pension) Act, 1977;

# **Family Pension**

A member who is in receipt of or entitled to pension under the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 s hall a fter his/her death a f amily pension at the rate of 50% of such pension received by such member before his/her death s hall be paid to the members of the f amily of such member.

*Explanation*: - "Pension" does not include Medical Allowance of member for the purpose of this Act.

L.M.SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department

No. LL(B) 200/84/131- The Contingency Fund of Meghalaya (Amendment) Ordinance, 2002) (No. 1 of 2002) promulgated by the Governor on 17<sup>th</sup> January, 2002 is hereby published for general information.

### **MEGHALAYA ORDINANCE NO. 1 OF 2002**

Promulgated by the Governor on 17<sup>th</sup> January, 2002

Published in the Extra-ordinary Gazette of Meghalaya, dated 17<sup>th</sup> January, 2002)

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2002

### An

### Ordinance

To amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in Fifty-Second Year of the Republic of India following Ordinance, namely:-

Short title and commencement.

- 1 (1) This O rdinance m ay be c alled t he Contingency F und of Meghalaya (Amendment) Ordinance, 2002
  - (2) It s hall be deemed to c ome i nto force on a nd f rom 17 th October, 2001

Amendment of section 2 of Meghalaya Act 5 of 1972

2 To s ection 2 of t he C ontingency Fund of M eghalaya A ct, following proviso shall be added, namely;

"Provided t hat dur ing the pe riod beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 2002 and ending the 31 st March, 2002, this section shall have effect subject to modification that for the words 'rupees six crores' the words 'sixteen crores' shall be substituted".

Repeal and Savings

3 (1) The C ontingency F und of M eghalaya ( Amendment) Ordinance 2001 (No. 3 of 2001) is hereby replaced

(2) Notwithstanding such repeal anything done or any action taken under the Ordinance so repealed shall be deemed to have be en done or t aken under the provision of t his Ordinance.

Raj Bhavan M. M. JACOB

Shillong the 17<sup>th</sup> January, 2002 Governor of Meghalaya

Dated. Shillong, L. M. SANGMA,

The 17<sup>th</sup> January, 2002 Deputy Secretary to the Govt. of

Meghalaya

Law (B) Department

# The 18<sup>th</sup> January, 2003

No. LL(B) 33/91/248- The Meghalaya Tax on Luxuries (Hotels and Lodging Houses) (Amendment) Ordinance, 2002) (No. 2 of 2002) promulgated by the Governor on 16<sup>th</sup> January, 2002 is hereby published for general information.

## MEGHALAYA ORDINANCE NO. 2 OF 2002

Promulgated by the Governor on 16<sup>th</sup> January, 2002

Published in the Extra-ordinary Gazette of Meghalaya, dated 18<sup>th</sup> January, 2002)

# THE MEGHALAYA TAX ON LUXURIES (HOTELS AND LODGING HOUSES) (AMENDMENT) ORDINANCE, 2002

An

### Ordinance

Further to amend the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Act, 1991.

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgated in the Fifty-Second Year of the Republic of India following Ordinance, namely:-

Short title and commencement.

- 1 (1) This O rdinance m ay be called the Meghalaya T ax on Luxuries (Hotels and Lodging Houses) (Amendment) Ordinance, 2002)
  - (2) It shall come into force at once.

Amendment of Section 3 of Act 8 of 1991

- In the Meghalaya Tax on Luxuries (hotels and Lodging Houses) Act, 1991, in sub-section (1) of Section 3, against:
  - i) Item (b), for figure and words "5 p ercent", the figure and word "10 percent";
  - ii) Item (c), for the figure and words "6 ½ pe rcent", the figure and words "11 ½ percent".
  - iii) Item (d), for the figure and words "7 ½ pe rcent", the figure and words "12 ½ percent";
  - iv) Item (e), for the figure and words "9 percent", the figure and words "14 percent"; and

(v) Item (f), f or the figure and words "10 percent", the figure "15 percent", shall be substituted.

Raj Bhavan M. M. JACOB

Shillong the 16<sup>th</sup> January, 2002 Governor of Meghalaya

Dated. Shillong, L. M. SANGMA,

The 18<sup>th</sup> January, 2002 Deputy Secretary to the Govt. of

Meghalaya

Law (B) Department

# The 18<sup>th</sup> January, 2003

No. LL(B) 5/20002/4- The Meghalaya (Mobile Phone Connection) Cess Ordinances, 2002) (No. 3 of 2002) promulgated by the Governor on 17<sup>th</sup> January, 2002 is hereby published for general information.

## **MEGHALAYA ORDINANCE NO. 3 OF 2002**

Promulgated by the Governor on 17<sup>th</sup> January, 2002

Published in the Extra-ordinary Gazette of Meghalaya, dated 18<sup>th</sup> January, 2002)

THE MEGHALAYA (MOBILE PHONE CENNECTION) CESS ORDINANCE, 2002

#### An

### Ordinance

To provide for levy of Cess on Mobile Phone connection

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Fifty-Second Year of the Republic of India following Ordinance, namely:-

Short title extent and commencement.

- 1 (1) This O rdinance m ay b e cal led t he Meg halaya (Mobile Phone Connection) Cess Ordinances, 2002)
  - (2) It extends to the whole of the State of Meghalaya.
  - (3) It shall come into force at once.

Definition

- 2 In this Ordinance, unless the context otherwise required-
  - (a) "Authorised Officer" means the officer competent to collect the Cess and exercise the powers and functions as refer to in Section 5 of this Ordinance;
  - (b) "Business" include the activity of providing mobile phones connection and any other service in connection, incidental or ancillary to activity for monetary consideration;
  - (c) "Cess" m eans one time payment of tax for mobile phone connection provided to customer;
  - (d) "Migrate" means Mag istrate of the First Class as defined under the Cr. P.C;
  - (e) "Ordinance" means t he Meg halaya (Mobile P hone Connection) Cess Ordinance, 2002;

- (f) "Operator" includes f irm/company i ssuing m obile phone connection i ncluding a firm or c ompany of s ociety or association who owns the operation and also a person who for the time being is in charge of the management of the operation and registered under Section 6 of this Ordinance;
- (g) "Place of business" includes an office, or any other place which a company uses for the purposes of his business or where he kept his books of accounts;
- (h) "prescribed" means rules made under this Ordinance;
- (i) "section" means section of this Ordinance; and
- (j) "State Government" means the Government of the State of Meghalaya;

# Levy and collection of 3 cess

Subjects t o the provisions of this Ordinance there shall be livied and collected a one time Cess at the rate of rupees five hundred per mobile phone connection including existing connection at the commencement of this Ordinance.

# Liability of o perator to pay the tax

- (1) The C ess I eviable under this Ordinance shall be paid to Government by an operator
- (2) If a p erson o ther th an the operator shall is f or the time being in c harge of the operation then such person shall jointly and severally be liable to pay the Cess.

# Exercise of powers and 5 authorities

The authorities competent to recover and enforce payment of Cess, he ar ap peals and exercise powers and functions incidental thereto under the Meghalaya Sales Tax Assam Sale Tax Act, 1947 as a dapted by Meghalaya and rules framed there under shall, within the local limits of their jurisdiction, be the authorities competent to exercise the corresponding powers and function under the Ordinance and the rules so prescribed.

## Registration

(1) No operator who is liable to pay Cess under Section 3 shall run t he b usiness u nless h e p resses a v alid c ertificate to registration as provided under this Ordinance;

Provided that such operator who, at the commencement of this Ordinance is running the business may continue to do s o but shall apply to the Authorised Officer for registration within thirty days there from

- (2) Every operator who is required to possess a certificate of registration s hall a pply in the prescribed from to the Authorised Officer within thirty days from the date on which he first becomes liable to pay the Cess.
- (3) If the Authorised Officer after such enquiry as he deems fit is satisfied that an application for registration is in order he shall register the applicant and is such im a certificate of registration in the prescribed form.

- (4) The A uthorised O fficer m ay, a fter c onsidering the information furnished or received under any provisions of this Ordinance amend, from time to time, the certificate of registration.
- (5) Where a r egistered o perator d iscontinues, t ransfers o r otherwise disposes of the business applies in the prescribed form t o t he asse ssing o fficer f or can cellation o f t he registration, t he l atter shall, after such en quiry as m ay deem necessary, can cel the certificate of registration with effect from such date as he may fix in accordance with the rules.
- (6) Where the A uthorised O fficer is s atisfied that m ay registered o perator has discontinued, to ransferred or otherwise disposed of the business and has failed to apply under sub-section (5) for cancellation of the registration the Authorised O fficer may, a fter giving the operator a reasonable opportunity of being heard cancel the certificate of registration with effect from such date as he may fix and the said activity be discontinued transferred of otherwise disposed of from that date;

Provided that the cancellation of a certificate of registration shall not a ffect the lia bility of the operator to pay the C ess, including a ny pe nalty, due for a ny pe riod up to the date of cancellation w hether su ch C ess i ncluding a ny p enalty i s recovered before or after the date of cancellation.

Registration c ertificate 7 not transferable

Save of herwise provided in section 9, ac ertificate of registration shall be personal to the operator to whom it is granted and shall not be transferrable

Information t o be furnished r egarding changes in the business etc.

8

- (1) If an operator liable to pay Cess under the Act:-
  - (a) Sells or otherwise disposes of his business or any part thereof or makes any other changes in the ownership of the business or
  - (b) Discontinues his business or changes the name, nature or place thereof or opens a new place of business, or
  - (c) Enters into a partnership of association in regard to his business he shall within the prescribed time to inform the Authorised Officer of the change.
  - (2) Where a n ope rator di es, hi s e xecutor, a dministration or other legal representative or where any such operator is a firm and there is a change in the constitution of the firm or the firm i s d issolved every p erson w ho w as a p artner thereof shall, in like manner, inform the Authorised Officer of such death or, as the case may be, change or dissolution of the firm.

Certificate of registration to continue in certain circumstances

- 9 Where a registered operator-
  - (a) Effect any change in the name of his business; or
  - (b) Is a firm, and there is a change in the constitution of the firm without dissolving it; or
  - (c) Is a trustee of a trust and there is a change in the trustees thereof, it shall not be necessary for the operator or the firm with the changed constitution or the new trustees to apply f or a f resh c ertificate o f re gistration a nd o n information be ing f urnish i n t he manner r equired by section 8, the certificate of registration shall be amended accordingly.

Furnishing of returns

- (1) Every r egistered ope rator s hall f urnish r eturns s howing total m obile phone c onnection f or s uch pe riods on s uch dates and to such authority as may be prescribed.
  - (2) If operator discovers may omission or incorrect statement in the r eturns furnish under sub-section (1) shall furnish returns be fore the expiry of three months next following the last prescribed for furnishing the original returns.

Prohibition against collection of tax in certain cases and impositions of penalty

- 11 (1) No operator-
  - (a) Who is not required to p ay the C ess, shall collect it from any person; and
  - (b) Who is required to pay the Cess, shall collect from any person a ny a mount on that a count in excess of that due under this Ordinance.
  - (2) Whoever contravenes the provision of sub-section (1) shall be puni shable with fine of rupees two thousand or twice the amount collected or as the case may be, collected in excess of the Cess due whichever is higher and the amount so collected shall be forfeited to the State Government and the person from whom the operator had recovered it may claim for the refund from the Government within one year from the date he became aware of its forfeiture

Bill or cash memorandum to be issued to a customer 12 A registered operator shall issue to a customer a bill or cash memorandum s erially nu mbered s igned by hi m or hi s employee, manager or agent showing therein such particulars as m ay be prescribed and shall retain the counterfoil or duplicate copy of such bill or cash memorandum and preserve it for a period of not less than eight years.

Accounts

13 (1) Every operator liable to pay Cess under this Ordinance and every Operator who is required to do so by the Authorised Officer shall keeps an account of the connection by him in such form as may be prescribed

- (2) The C ommissioner of T axes by not ice in writing or by notification in the O fficial G azette, direct an operator or many class of operator maintain accounts and r ecords showing such particulars r egarding the bus iness in such form and in such manner as may be prescribed by him.
- (3) A r egistered ope rator shall ke ep all books of a counts, registers and d ocuments r elating to h is b usiness at the place of business specified in the certificate of registration with his previous approval, at such other place rise Officer may allow.

Declaration in r espect of an operator which is a firm, company etc. Where the operator is a firm, company society association or trust the person who is in charge of and is responsible to the firm, company society, association or trust as the case may be, shall furnish a de claration s tating the names of the persons who are members of the Board of Directors or Governing Body thereof and such other particulars may be prescribed.

Offence and imposition of penalty

- (1) Any registered operator who under Section 10 knowingly furnished false returns shall on conviction be punished-
  - (a) Where the Cess attempted to be evaded by submission of the false returns exceeds ten thousand, with simple imprisonment for a term which shall not be less than six months and with fine which may extend to rupees two thousand; and
  - (b) In a ny o ther c ase, with r igorous i mprisonment for a term which s hall not be less t han t hree m onths but which may extend to one year and with fine which may extend to rupees one thousand
- (2) Any operator who knowingly keeps false copies of bills or cash memorandum as required in Section 12 or accounts or other book s a s r equired unde r S ection 13 s hall on conviction before a magistrate be punished with rigorous imprisonment foe a term which shall not be less than three months but which may extend to one year and with fine which may extend to rupees one thousand.
- (3) Any ope rator w ho a ttempts i n a ny manner t o e vade payment of the Cess shall on conviction be punished-
  - (a) Where t he a mount i nvolved e xceeds r upees f ifty thousand, with rigorous imprisonment for a term which shall not be less than six months but which may extend to t hree ye ars and w ith f ine w hich m ay e xtend t o rupees two thousand; and
  - (b) In a ny o ther c ase, with r igorous imprisonment for a term which may extend to one year and than three fine which may extend to rupees one thousand.

- (4) Whoever contravenes the provisions of Section 6 or fails to comply with those of Section 8 or Section 10 or issue a bill or c ash m emorandum t o a ny customer as r equired under Section 12, or whoever obstructs a n of ficer f rom discharging his dut ies under Ordinances hall, on conviction be punished with imprisonment f or a term which may extend to one year or with fine or with both.
- (5) Whoever a ids or a bets any person in the commission of any under this Ordinance or rules framed there under shall, on c onviction, be puni shed with rigorous imprisonment which shall not be less than three months but which may extend to one year and with fine which may extend to rupees one thousand.

Cognizance of Offence

No c ourt s hall t ake cognizance of a ny of fence under t his ordinance, or under the rules made there under except with the previous sanction of the Commissioner, and no court inferior to t hat of a Mag istrate of t he first class shall t ry any such offence.

Power to make Rules

- 17 (1) The State Government may, by notification in the Official Gazette, m ade r ules t o c arry out the pur poses of t his Ordinance.
  - (2) In particular and without prejudice to the generality of the foregoing provision, such rules may provide for all or any of the following matters, namely:-
    - (a) The manner of payment or refund of Cess;
    - (b) The form in which a counts and registers shall be maintained by an operator;
    - (c) The manner in which registration under Section 6 to be made and the form of the licence to be granted:
    - (d) The form of returns to be submitted;
    - (e) The manner of and period for payment of the Cess; and
    - (f) Any other matter which is required to be prescribed for the purpose of this Ordinance
  - (3) Rules, except rules made for the first time, shall be subject to the condition of previous publication for a period of not less than three weeks.

Power to remove difficulties

18 If any difficulty arises in fixing effect to any provision of this Ordinances the state G overnment may, by ge neral or special order, do anything not inconsistent with such provision for the purpose of removing the difficulty.

Dated Raj Bhavan

Shillong the 17<sup>th</sup> January, 2002

M. M. JACOB

GOVERNOR OF MEGHALAYA

Dated. Shillong,

The 18<sup>th</sup> January, 2002

L. M. SANGMA,

Deputy Secretary

Government of Meghalaya

Law Department Shillong

# The 8<sup>th</sup> March, 2002

No. LL(B) 200/84/134- The Contingency F und of Meghalaya (Amendment) Ordinance, 2002) (No. 4 of 2002) promulgated by the Governor on 6<sup>th</sup> March, 2002 is hereby published for general information.

## **MEGHALAYA ORDINANCE NO. 4 OF 2002**

Promulgated by the Governor on 6<sup>th</sup> March, 2002

Published in the Extra-ordinary Gazette of Meghalaya, dated 8<sup>th</sup> March, 2002)

THE CONTINGENCY FUND OF MEGHALAYA (AMEDMENT) ORDINANCE, 2002

An

### Ordinance

To amend temporarily the Contingency Fund of Meghalaya Act, 1972

1

2

3

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Fifty-Second Year of the Republic of India following Ordinance, namely:-

Short title and commencement

- (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2002
- (2) It shall be deemed to come into force at once.

Amendment of section 2 of Meghalaya Act 5 of 1972

To section 2 of the Contingency Fund of Meghalaya Act, following proviso shall be added, namely:-

"Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) ordinance, 2002 and ending 31<sup>st</sup> March 2002 this section shall have effect subject to modification that for the w ords 'rupees' sixteen c rores, the w ords t wenty s ix crores' shall be substituted.

Repeal and Saving

(1) The C ontingency F und of M eghalaya (Amendment) Ordinance 2002 (No. 1 of 2002) is hereby repeated.

(2) Notwithstanding s uch r epeal a nything done or a ny action taken under the Ordinance so repealed shall be deemed to have been done or taken under the provision of this ordinance.

Dated Raj Bhavan

M. M. JACOB

Shillong the 6<sup>th</sup> March, 2002

Governor of Meghalaya,

L. M. SANGMA,

Deputy Secretary to the Govt. of Meghalaya

Law (B) Department

# The 28<sup>th</sup> September, 2002

No. LL(B) 200/84/138- The C ontingency F und of M eghalaya (Amendment) Ordinance, 2002) (No. 5 of 2002) promulgated by the Governor on 27<sup>th</sup> September, 2002 is hereby published for general information.

## MEGHALAYA ORDINANCE NO. 5 OF 2002

Promulgated by the Governor on 27<sup>th</sup> September, 2002

Published in the Extra-ordinary Gazette of Meghalaya, dated 28<sup>th</sup> September, 2002)

THE CONTINGENCY FUND OF MEGHALAYA (AMEDMENT) ORDINANCE, 2002

An

### Ordinance

To amend temporarily the Contingency Fund of Meghalaya Act, 1972

1

2

Whereas the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Fifty-third Year of the Republic of India following Ordinance, namely:-

Short title and commencement

- (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2002
- (2) It shall come into force at once.

Amendment of section 2 of Meghalaya Act 5 of 1972

To section 2 of the Contingency F und of Meghalaya Act, following proviso shall be added, namely:-

"Provided that during the period beginning on the date of commencement of this O rdinance and ending the 31 st march, 2003 this section have effect subject to modification that for the words 'rupees six crores, the words sixty crores' shall be substituted.

Dated Raj Bhavan

M. M. JACOB

Shillong the 27<sup>th</sup> September, 2002

GOVERNOR OF MEGHALAYA,

Dated Shillong,

S. DYKES,

The 28<sup>th</sup> September, 2002

Joint Secretary to the Govt. of Meghalaya

Law Department, Shillong

# The 5<sup>th</sup> December, 2002

No. LL(B) 45/2001/8- The Meghalaya Tax On Luxuries Ordinance, 2002) (No. 6 of 2002) promulgated by the Governor on 4 <sup>th</sup> December, 2002 is hereby published for general information.

## MEGHALAYA ORDINANCE NO. 6 OF 2002

Promulgated by the Governor on 4<sup>th</sup> December, 2002

Published in the Extra-ordinary Gazette of Meghalaya, dated 5<sup>th</sup> December, 2002)

THE MEGHALAYA TAX (ON LUXURIES) ORDINANCE, 2002

#### An

### Ordinance

To provide for imposition of tax on luxuries

Whereas it is expedient to provide for the imposition of tax on 1 uxuries and for matters connected therewith.

And, whereas, the L egislative A ssembly of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstance exist which render it necessary for him to take immediate action.

Short title, extent and commencement

1

- (1) This Ordinance may be called the Meghalaya Tax (On Luxuries) Ordinance, 2002
- (2) It extends to the whole of Meghalaya.
- (3) It shall come into force at once.

Definition

- 2 In this Ordinance, unless there is anything repugnant in the subject or context:-
  - (a) "licensed stockist" means a stockist to whom has been granted under sub-section (4) of Section 6;
  - (b) "Luxuries" means t he co mmodities, sp ecified in the Schedule, for enjoyment over and above the necessary of life:
  - (c) "notification" m eans n otification published in t he official Gazette;
  - (d) "Ordinance" means t he Meg halaya T axation (on luxuries) Ordinance, 2002;
  - (e) "prescribed" means prescribed by rules made under this Ordinance;

- (f) "Prescribed A uthority" m eans t he C ommissioner of Taxes appointed under sub-section (1) of Section 8 of the Meghalaya Sale tax Act (Assam Act XVII of 1947 as adapted by Meghalaya);
- (g) "Schedule" m eans t he S chedule a ppended t o t his Ordinance:
- (h) "State Government" means the Government of the State of Meghalaya;
- (i) "Stock of luxuries" means the quantity of luxuries that stock received or kept by stockist;
- (j) "Stockist" means a p ersons w ho h as in cu stomary course of business, in his possession of, or control over, a st ock of luxuries, w hether m anufactured, made or processed by him in Meghalaya or brought by him into Meghalaya, either on his own account or on a count of others, from any place outside Meghalaya;
- (k) "tax" means the tax payable under this Ordinance;
- (l) "turnover of s tock of l uxuries" in r elation to t ake stockist in respect of a ny period a s prescribed or part thereof, means the value of stock of luxuries;
- (m)"value of stock of luxuries" means
  - i) In respect of any Stockist a manufacturer of any of the luxuries, the value of such luxuries, calculated at the ex-factory price at the time of receipt of entry thereof in his stock and the amount of excise duty and of transport and insurance charges if any paid or payable by him.
  - ii) In respect of any stockist being an improper of any of the luxuries the value of such luxuries calculated at the price thereof as per cosignor's bill invoice or consignment not e or other document of like nature and shall include-
    - (ia) excise duty and central sales tax, if any, paid or payable on such luxuries by the manufacture or improper thereof as the case may be; and
    - (ib) transport c harges and i nsurance c harges if any for carrying such luxuries to any premises, godown, w arehouse or a ny o ther place f or delivery to a w holesaler, d ealer r etailer, distributor or any other person; and
- (n) "Year" means the year commencing on the first day of April and ending on the 31<sup>st</sup> day of March.

**Taxing Authority** 

- (1) The S tate Government s hall a ppoint t he pr escribed authority and such other person as appointed under subsection (1) of S ection 8 of Meg halaya S ales T ax A ct, (Assam Act XVII of 1947 as adapted by the Meghalaya) to a ssist the pr escribed authority f or c arrying o ut the purpose of this Ordinance with area or areas as specified under the said Act over which such persons have been exercising jurisdiction.
- (2) Persons a prointed under sub-section (1) shall exercise such powers as may be conferred and such duties as may be required by or under this Ordinance.
- (3) The P rescribed A uthority and the persons a ppointed under sub-section (1) shall be deemed to be public servants within the meaning of Section 21 of India penal Code.
- (4) Subject to s uch c onditions and r estrictions as may be prescribed, the prescribed a uthority may, by o rder in writing delegate any of its powers and duties under this Ordinance.
- (5) No suit, prosecution or other legal proceedings shall lie against the prescribed authority or the persons appointed under sub-section (1) for anything which is in good faith done or intended to be done under this Ordinance or the rules made there under.

Incidence of Tax

4 Every stockist shall be liable to pay on his turnover of stock of luxuries at such rate, not exceeding twenty percentum, as the State Government may, by notification fix in this behalf and d ifferent r ates m ay b e f ixed f or d ifferent cl ass o f luxuries.

Levy for Tax

5 The tax payable by a stockist under this Ordinance shall be levied on his turnover of stock of luxuries during any period as prescribed

Licence

6 (1) No Stockist shall, while being liable to pay luxury tax under S ection 4 hol danys tock of luxuries in a ny premises, godow n, w arehouse or any other place in Meghalaya unless he obtains, on a pplication, a licence in the prescribed Form

(2) If a stockist fails to obtain a licence under sub-section (1) within a period of one month of the commencement of this Ordinance, or within a period of seven days from the date of his liability under Section 4, whichever is latter, the prescribed Authority may, alter giving him reasonable opportunity of being heard, impose, by way of penalty a sum be ing not less than five thousand rupees and not more than ten thousand rupees for each month of delay in obtaining the licence and direct the stockist by a notice to pay the a mount of such penalty into a G overnment Treasury within the date specified in the notice;

Provided that no pe nalty under this sub-section shall be imposed in respect of the same fact for which a prosecution has been instituted and no prosecution would lie vice versa.

- (3) Every st ockist r equired to o btain a licence u nder su b-section (1) shall make an application in this behalf in the prescribed manner to the prescribed Authority.
- (4) If the prescribed Authority is satisfied that the application for licence is in order, it shall subject to such conditions and restriction and in such manner as may be prescribe, grant the applicant a licence in the prescribed form.
- (5) Where a st ockist makes an application for licence under sub-section (3) within the period referred to insubsection (2) such stockist shall be deemed to have complied with the provisions of sub-section (1) of this application.
- (6) Where a licence has been granted to a stockist under subsection (4) the prescribed authority may, if in its opinion that it is ne cessary or expedient so to do for the proper realisation of recovery of the tax under this Ordinance, at any time while such license is in force, by a n or der in writing and for reasons to be recorded therein, require the stockist to furnish within such period and in such manner as may be prescribed, a security for the proper payment of the tax payable by him under this Ordinance;

Provided t hat no o rder s hall be passed under t his subsection without giving one stockist an opportunity of being heard.

- (7) The prescribed authority may, on application or otherwise from time to time, amend the licence or a stockist.
- (8) Where the liability of stockist to whom a licence has been granted und er sub-section (4) to p ay the tax under this Ordinance has ceased, such licence may, on application by him, be cancelled by the Prescribed Authority in the manner as may be prescribed.

(9) A licence granted to a stockist under sub-section (4) may be bancled by the Prescribed A uthority after due notice to such stockist if it is satisfied that he has failed to pay the tax, penalty, or interest payable under this Ordinance or to furnish the security under sub-section (6);

Provided t hat t he l icence so can celled may be restored if t he st ockist t o w hom the l icence w as granted pays the arrears tax, penalty and interest and furnished a receipt challan therefore.

Returns and payment of Tax

7

8

- (1) Every 1 icensed st ockist sh all f urnish r eturns o f turnover of s tock of 1 uxuries t o t he pr escribed authority, in such manner, for such period or periods, and by such or date dates as may prescribed.
- (2) Before any licensed s tockist furnishes the r eturn under s ub-section (1) he s hall in the p rescribed manner, pay i nto a G overnment T reasury the full amount of tax due from him under this Ordinance according to s uch r eturns and s hall furnish a lone, with each such returns a receipt from such Treasury showing the payment of such amount.

Interest

(1) If the a mount of tax payable under Section 5 in respect of any periods not paid by the Stockist referred to in Section 7 by the date prescribed under that section, such stockist shall pay a simple interest at the rate of two percentum for each English Calendar month of default from the first day of such month next following the date as prescribed to the last day of the month prior to the month in which such tax is fully paid or into the month prior to the month of a ssessment under Section 9 in respect of such period, whichever is earlier, upon som uch of the amount of tax payable by him according to return where return is furnished, or according to such assessment where return is not furnished as remain in paid the end of each such month of default.

- (2) Where a st ockist fails to make payment of any tax payable after assessment made under sub-section (1) of this section by the date specified in the notice issued under Section 9 for payment thereof he shall pay a simple interest at the rate of two persentum for each English calendar month of default from the first day of such month next following the date specified in such notice to the last day of the month prior to the month of full payment of such tax, or up to the month prior to month of commencement of proceeding under sub-section (1) of Section 9, whichever is earlier upon so much of the amount of tax due from him according to such notice as remain unpaid at the end of each such month of default.
- (3) Where as a result of a n or der under S ection 4, the amount of tax on w hich interest was payable under this section is modified, the interest shall be payable on the modified amount.
- (4) A stockist liable to pay interest under sub-section (1) or s ub-section (2) s hall pay i nto a G overnment Treasury the amount of such interest in such manner and by such date or dates as may be prescribed.
- (5) Notwithstanding a nything c ontained i n s ub-section (1) or sub-section (2) no interest shall be payable in such case or under such circumstances, and subject to such conditions if any, as may be prescribed.
- (6) The State Government shall in the prescribed manner pay a simple interest at the rate of two percentum for each E nglish c alendar month of de lay in m aking refund of luxury tax paid in excess which arises out of an order passed under Section 4, from the first day of s uch month ne xt f ollowing t he e xpiry of t hree months from the date of passing of such order to the last day of the month prior to the month in which the refund is made upon the amount of six refundable to him according to such order.
- (7) In calculating the interest payable under this section the amount of tax in respect of which such interest is to be calculated shall be rounded of to the nearest multiple of one hundred rupees and for this purpose, where such amount contains as part of one hundred rupees, if such part is fifty rupees or mose, it shall be increased to our hundred rupees and, it such part is less than fifty rupees, it shall be ignored.

Assessment tax imposition 9 of penalty and determination of interest

If no return is furnished by a licensed stockist in respect of a ny period by t he prescribed date, if the Prescribed Authority is not satisfied that the return furnished is correct and complete the Prescribed Authority shall proceed in such manner as may be prescribed to assess to the best of its judgement the amount of tax from the licensed stockist and-

- (a) No pr oceedings s hall be c ommenced a gainst t he person as aforesaid.
- (b) If an y p roceedings h ave al ready b een commenced against s uch pe rson, such pr oceedings s hall be proceeded with, or.
- (c) If s uch pe rson undertakes t o comply w ith t he requirements of t he pr ovisions to c ontain i n s ubsection (i) of S ection 6, w ithin s uch pe riod a s t he Prescribed Authority may direct.

Power to make rules

10

- (1) The S tate Government m ay, by n otification, make rules for carrying of the provisions of this Ordinance.
- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely-
  - (a) The procedure for, and other matters (in cluding provisions of payment of fees) incidental to, the disposal of appeal, revision and review
  - (b) Any other matter which may be, or is required to be prescribed under this Ordinance.
- (3) In making any rule, the State Government may direct that a breach thereof shall be punishable with fine not exceeding five hundred rupees and when the offence is a continuing, one with a daily fine not exceeding twenty f ive r upees du ring t he continuance of t he offence.

Power to remove difficulties

If any difficulty arises in giving effect to any provision of this Ordinance, the State Government may, by order do a nything which a ppears to it to be ne cessary or expedient of the purposes of removing the difficulty

Provided that no such order shall be made after expiry of a period of two years from the date of commencement of this Ordinance.

# **SCHEDULE**

[see clauses (b) and (g) of Section 2]

1. Cigarettes and cigars

Dated Raj Bhavan

Shillong the 4<sup>th</sup> December, 2002

M. M. JACOB

GOVERNOR OF MEGHALAYA,

Dated Shillong,

The 5<sup>th</sup> December, 2002

L. M. SANGMA

Joint Secretary to the Govt. of Meghalaya

Law (B) Department,